



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Apr/202627/2

DATED: 17/06/2026

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Apr/202627/2 dated 17/06/2026 of Norms Committee - IV for the year 2026-27 was held on 17/06/2026 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	MANOJ MEENA ,Deputy Director	DGFT(HQ)
2	Dineshnarain Mathur, Technical Consultant	DGFT
3	Lokesh Narnoliya, Technical Consultant	Ministry of Science and Technology
4	Nand Lal, Technical Consultant	DGFT
5	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	B.M. HOUSE (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00000285AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination of the export and import items, the Committee observed that, due to the inherent nature of such materials, it is very difficult to ensure that the exact imported item having specific veins, texture, design, colour, hardness, softness, and the associated country-of-origin characteristics will be the same material used to manufacture the export product. In view of the above and considering the sensitive nature of the item as well as the potential risk of diversion of imported material into the domestic market, the Committee decided to reject the case. The Committee further advised that the firm may explore other suitable duty-benefit schemes.	

Case No.	2 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MERINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00000767AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Detailed manufacturing process indicating step wise manufacturing process. • A balanced chemical reaction indicating molecular weight of both reactants and products (for each stage separately) with indicating yield. • Justification for yield/wastage claimed with specific end uses of export item. The case stands deferred	

Case No.	3 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006076AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation, decided to defer the case for further examination and comments from the technical authority. The case stands deferred	

Case No.	4 / NC/4/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	HINDUSTAN UNILEVER LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00004219AM26
RA File Number	039404000173 AM15
Licence No and Date	0310806320/15/07/2016
Norms Committee Decision: The Committee examined the case as per the agenda and observed that, vide email dated 15.05.2026, the firm had been requested to appear before the Norms Committee along with the following details: • Actual quantities and descriptions of the export and import items. • Technical specifications as per the annexures to Appendix 4E. In response, the firm conveyed that, due to unavoidable exigencies, it was unable to attend the scheduled hearing and requested that the hearing be adjourned to a later date at the Committee's convenience. After detailed deliberation, the Committee noted that the Advance Authorisation is quite old and the firm has not accorded priority to fixation of norms, subsequent regularization/closure, nor has it submitted the required information even at the stage of personal hearing. Accordingly, the Committee decided to reject the case and advised the firm to pay the applicable customs duty, along with interest, and to regularise the authorisation. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	5 / NC/4/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	UNILEVER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00004221AM26
RA File Number	039504000335 AM17

Licence No and Date	0310807511/31/08/2016
Norms Committee Decision: The Committee examined the case as per the agenda and observed that, vide email dated 15.05.2026, the firm had been requested to appear before the Norms Committee along with the following details: • Actual quantities and descriptions of the export and import items. • Technical specifications as per the annexures to Appendix 4E. In response, the firm conveyed that, due to unavoidable exigencies, it was unable to attend the scheduled hearing and requested that the hearing be adjourned to a later date at the Committee's convenience. After detailed deliberation, the Committee noted that the Advance Authorization is quite old and the firm has not accorded priority to fixation of norms, subsequent regularization/closure, nor has it submitted the required information even at the stage of personal hearing. Accordingly, the Committee decided to reject the case and advised the firm to pay the applicable customs duty along with interest and to regularize the authorisation. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	6 / NC/4/MEET/Apr/202627/2	
Case Status	Case Approved	
Party Name	GEREME INDIA LLP	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026	
HQ File Number	HQRNORM REVIW00003312AM25	
RA File Number	052304000047 AM19	
Licence No and Date	0510406380/09/05/2018	
Norms Committee Decision:		
The Committee examined the case as per the agenda and noted that the firm had appeared for a personal hearing through virtual mode on 21.05.2026 and explained the details of the products. After detailed discussion and based on the recommendation of technical authority, the committee decided to approve the ad hoc norms as under:		
Export Item: - NATURAL STONE POLYRESIN METALLIC COATED MOSAIC		
Qty: 130000Sq. Ft (115842 Kg.)		
Import Items: -		
S.No	Item Name	Qty. Recommended
1.	METAL POWDER (8025 BRUSHED NICKEL)	216.940 kg.
2	RUST PREVENTER	199.586 kg.

3	UV LACQUE	86.79 kg.
4	6005/1723 COPPER POWDER - 85	5506.992 kg.
5	10000/1723 IRREGULAR BRONZE POWDER 90/10 - 85	3706.977 kg.
6	POLYESTER RESIN (DIFFERENT TYPES)	19215.239 kg.

Note:- The above norms shall be applicable only for the present application. No authorization shall be issued on repeat basis of these norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	7 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005546AM26
RA File Number	NA
Licence No and Date	0310820994/15/05/2018

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had appeared for a personal hearing through virtual mode on 21.05.2026 and explained the case. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
ANHYDROUS MAGNESIUM CHLORIDE CHIPS/POWDER	297205 kg.	ANHYDROUS MAGNESIUM CHLORIDE(In Blocks form)	297205 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	8 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005000AM25
RA File Number	039504000783 AM18
Licence No and Date	0310821823/21/06/2018

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S.No	Import item	Qty Recommended
STEROCARE PEG 7 GLC (Polyoxyethylene Glycerol Mono Laurate)	1 Kg	1	LAURIC ACID	0.4234 kg.
		2	ETHYLENE OXIDE	0.4524 kg.
STERO X 301 (Alkyl Phenol Ether Sulphate/Nonyl Phenol 4.5 moles Ethoxylated)	1 Kg	3	NONYL PHENOL	0.1700 kg.
		4	ETHYLENE OXIDE	0.3771 kg.
STERO DEA (Diethanol Amine)	1 Kg	5	ETHYLENE OXIDE	0.882 kg.
STEROL 1305 (Tri Decyl Alcohol 5 moles Ethoxylated)	1 Kg	6	TRI DECYL ALCOHOL	0.485 kg.
		7	ETHYLENE OXIDE	0.534 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	9 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005004AM25
RA File Number	039504000099 AM19
Licence No and Date	0310821930/26/06/2018

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S.No	Import item	Qty Recommended
STEROL 161825 (F) (Cetostearyl Alcohol 24 moles ethoxylate)	1 kg.	1	CETO STEARYL ALCOHOL	0.1990 kg
		2	ETHYLENE OXIDE	0.8210 kg.

STERO BPR 23025R (Formulated Product)	1 kg.	3	NONYL PHENOL	0.3567 kg.
		4	ETHYLENE OXIDE	0.3567 kg.
		5	MC 1037	0.100 kg.
STERCOPOL L 64 (Block Co-Polymer of Propylene Oxide and Ethylene Oxide)	1 kg.	6	DI PROPYLENE GLYCOL	0.047 kg.
		7	PROPYLENE OXIDE	0.552 kg.
		8	ETHYLENE OXIDE	0.403 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	10 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00002138AM26
RA File Number	039404000344 AM19
Licence No and Date	0310822472/20/07/2018
Norms Committee Decision:	
The Committee examined the case as per the agenda and observed that the firm has requested a change in export-wise import item details under the approved norms vide NC Meeting No. 1/83-ALC1/2019 dated 04.04.2019. The matter was deliberated in detail, and based on the recommendation of the technical authority, the Committee decided to request the firm to submit an amended copy of the Advance Authorization issued by the concerned Regional Authority (RA). The case stands deferred.	

Case No.	11 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005182AM25
RA File Number	039504000570 AM19
Licence No and Date	0310823649/07/09/2018

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: - GLASS MOSAICS TILES OR GLASS MOSAICS TILES MURALS

Qty: 10504. Sq. Mt

Import Items: -

S.No	Item Name	Qty
1.	GLASS MOSAIC CHIPS (Relevant Thickness)	10819.12 Sq. Mt
2	POLYESTER MESH / FRP MESH (290 X 290 MM OR 300 X 300 MM) (Relevant Thickness)	10714.08 Sq. Mt

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	12 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00003318AM25
RA File Number	052304000265 AM19
Licence No and Date	0510407845/19/09/2018

Norms Committee Decision:

The Committee examined the case as per the agenda and noted that the firm had appeared for a personal hearing through virtual mode on 21.05.2026 and explained the details of the products. After detailed discussion and based on the recommendation of the technical authority, the committee decided to approve the ad hoc norms as under:

Export Item	Qty	Import item	Qty. Recommended
NATURAL STONE POLYRESIN METALLIC COATED MOSAIC	11000Sq. Ft (9800 Kg.)	METAL POWDER (8025 BRUSHED NICKEL)	1500.364 kg.

Note:- The above norms are applicable only for the present application, and no authorization shall be issued on repeat basis of these norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	13 / NC/4/MEET/Apr/202627/2
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Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005043AM25
RA File Number	039504000668 AM19
Licence No and Date	0310824325/09/10/2018
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	14 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005001AM25
RA File Number	039504000774 AM19
Licence No and Date	0310825359/03/12/2018
Norms Committee Decision: The Committee examined the case as per the agenda and noted that the firm had appeared for a personal hearing through virtual mode on 21.05.2026 and explained the details of the products. After detailed discussion and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Percentage of solid content and percentage of active content for each export item, along with copies of the corresponding shipping bills. • Justification for the claimed 5% wastage. • Shipping bills 1,4. The case stands deferred.	

Case No.	15 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005038AM25
RA File Number	039504000851 AM19
Licence No and Date	0310825462/05/12/2018
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	16 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005545AM26
RA File Number	NA
Licence No and Date	0310826471/18/01/2019

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had appeared for personal hearing through virtual mode dated 21.05.2026 explained the case. After detailed deliberation and based on recommendation of technical authority, the committee decided to fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
ANHYDROUS MAGNESIUM CHLORIDE CHIPS/POWDER	297205 kg.	ANHYDROUS MAGNESIUM CHLORIDE(In Blocks form)	297205 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	17 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005011AM25
RA File Number	039504001170 AM19
Licence No and Date	0310826946/08/02/2019

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
PSC1164 / JAC21 (Blended product)(CONTAINING 55 % FATTY ACID AND 35 %	1 kg.	NEO FATTY ACID C10-20 (ISO FRAC NAP ACID)	0.550 kg.

TALLOW DIAMINE)		TALLOW DIAMINE	0.35 kg.
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	18 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005002AM25
RA File Number	039504001211 AM19
Licence No and Date	0310827131/19/02/2019

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
MC 1051 (Ethoxylated Resin)	1 Kg	NONYL PHENOL	0.507 kg.
		ETHYLENE OXIDE	0.3042 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	19 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00003319AM25
RA File Number	052304000510 AM19
Licence No and Date	0510409725/21/02/2019

Norms Committee Decision:

The Committee examined the case as per the agenda and noted that the firm had appeared for personal hearing through virtual mode dated 21.05.2026 explained the detail of products. After detailed discussion and based on recommendation of technical authority, the committee decided to approve the adhoc norms as under:

Export Item	Qty	Import item	Qty. Recommended
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NATURAL STONE POLYRESIN METTALIC COATED MOSAIC	5460 Sq. Ft (4865 Kg.)	METAL POWDER (8025 BRUSHED NICKEL)	740.909 kg.
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Note:- The above norms are applicable only for the present application and no authorization shall be issued on repeat basis of these norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	20 / NC/4/MEET/Apr/202627/2				
Case Status	Case Approved				
Party Name	STERLING AUXILIARIES PVT LTD				
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026				
HQ File Number	HQRNORM REVIW00005003AM25				
RA File Number	039504001331 AM19				
Licence No and Date	0310827955/27/03/2019				
Norms Committee Decision:					
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:					

Case No.	21 / NC/4/MEET/Apr/202627/2				
Case Status	Case Approved				
Party Name	STERLING AUXILIARIES PVT LTD				
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026				
HQ File Number	HQRNORM REVIW00005037AM25				
RA File Number	039504000626 AM20				
Licence No and Date	0310831796/25/09/2019				

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
BPR81242 (Imidazoline-based formulated product) (75 % SOLID CONTENT AND 74 % ACTIVE CONTENT)	1 kg.	Tall Oil fatty Acid (TOFA	0.696Kg
		Diethylene Triamine (DETA)	0.1285 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	22 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005042AM25
RA File Number	039504000723 AM20
Licence No and Date	0310832363/22/10/2019
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred	

Case No.	23 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005041AM25
RA File Number	039504000794 AM20
Licence No and Date	0310832874/19/11/2019
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	24 / NC/4/MEET/Apr/202627/2
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Case Status	Case Approved																					
Party Name	BANARAS BEADS LIMITED																					
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026																					
HQ File Number	HQRNORM REVIW00002443AM26																					
RA File Number	152404000002 AM21																					
Licence No and Date	1510022221/06/08/2020																					
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item: Articles M/O Metal, Findings, Charms, Ceramic, Agate, Plastic, Wood, Glass Bead & Elastic Packed in Consumer Retail Pack (SOLID) Qty.: 10900.0 Kg Import item: <table border="1"> <thead> <tr> <th>S. no</th><th>Item description</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>1</td><td>LOOSE OR TEMPORARY STRING OF METAL BEAD, FINDINGS & CHARMS (IMITATION JEWELRY PARTS)(SOLID)</td><td>1.02 Kg/kg content in export</td></tr> <tr> <td>2</td><td>ELASTIC CORD</td><td>1.01 Kg/ kg content in export</td></tr> <tr> <td>3</td><td>LOOSE OR TEMPORARY STRING OF CERAMIC BEAD</td><td>1.03 Kg/ kg content in export</td></tr> <tr> <td>4</td><td>LOOSE OR TEMPORARY STRING OF AGATE BEAD</td><td>1.01 Kg/ kg content in export</td></tr> <tr> <td>5</td><td>LOOSE OR TEMPORARY STRING OF PLASTIC BEADS</td><td>1.01 Kg/ kg content in export</td></tr> <tr> <td>6</td><td>PLASTIC HANGER</td><td>Net to net</td></tr> </tbody> </table> . RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		S. no	Item description	Qty.	1	LOOSE OR TEMPORARY STRING OF METAL BEAD, FINDINGS & CHARMS (IMITATION JEWELRY PARTS)(SOLID)	1.02 Kg/kg content in export	2	ELASTIC CORD	1.01 Kg/ kg content in export	3	LOOSE OR TEMPORARY STRING OF CERAMIC BEAD	1.03 Kg/ kg content in export	4	LOOSE OR TEMPORARY STRING OF AGATE BEAD	1.01 Kg/ kg content in export	5	LOOSE OR TEMPORARY STRING OF PLASTIC BEADS	1.01 Kg/ kg content in export	6	PLASTIC HANGER	Net to net
S. no	Item description	Qty.																				
1	LOOSE OR TEMPORARY STRING OF METAL BEAD, FINDINGS & CHARMS (IMITATION JEWELRY PARTS)(SOLID)	1.02 Kg/kg content in export																				
2	ELASTIC CORD	1.01 Kg/ kg content in export																				
3	LOOSE OR TEMPORARY STRING OF CERAMIC BEAD	1.03 Kg/ kg content in export																				
4	LOOSE OR TEMPORARY STRING OF AGATE BEAD	1.01 Kg/ kg content in export																				
5	LOOSE OR TEMPORARY STRING OF PLASTIC BEADS	1.01 Kg/ kg content in export																				
6	PLASTIC HANGER	Net to net																				

Case No.	25 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026

and Date	
HQ File Number	HQRNORM REVIW00005004AM26
RA File Number	342404000120 AM21
Licence No and Date	3410046284/11/08/2020
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for a personal hearing to explain their case. The case stands deferred.	

Case No.	26 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00002862AM24
RA File Number	082404000289 AM21
Licence No and Date	0810149082/19/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that RA Ahmadabad, via emails dated 29.07.2025, 27.01.2026 and 10.02.2026 was requested to conduct an inquiry and factory inspection to verify the incorporation of the import item "Polyethylene Film" into the export product, ascertain its actual end-use, and submit the report to the Chairman of Norms Committee-4 for finalization of input-output norms. As the visit report is still awaited, the committee decided to send a reminder to RA Ahmadabad for submission of the factory inspection report. The case stands deferred.	

Case No.	27 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005879AM24
RA File Number	082404000290 AM21
Licence No and Date	0810149083/19/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that RA Ahmadabad, via emails dated 29.07.2025, 27.01.2026 and 10.02.2026 was requested to conduct an inquiry and factory inspection to verify the incorporation of the import item "Polyethylene Film" into the export product, ascertain its actual end-use, and submit the report to the Chairman of Norms Committee-4 for finalization of input-output norms. As the visit report is still awaited, the committee decided to send a reminder to RA Ahmadabad for submission of the factory inspection report. The case stands deferred.	

Case No.	28 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00000528AM24
RA File Number	08AA04004223 AM21
Licence No and Date	0811000053/11/12/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that RA Ahmadabad, via email dated 29.07.2025, 27.01.2026 and 10.02.2026 was requested to conduct an inquiry and factory inspection to verify the incorporation of the import item “Polyethylene Film” into the export product, ascertain its actual end-use, and submit the report to the Chairman of Norms Committee-4 for finalization of input-output norms. As the visit report is still awaited, the committee decided to send a reminder to RA Ahmadabad for submission of the factory inspection report. The case stands deferred.	

Case No.	29 / NC/4/MEET/Apr/202627/2																				
Case Status	Case Approved																				
Party Name	VIJAYNAGAR BIO-TECH PRIVATE LIMITED																				
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026																				
HQ File Number	HQRNORM REVIW00005649AM26																				
RA File Number	26AA04001064 AM21																				
Licence No and Date	2611000035/19/01/2021																				
Norms Committee Decision:																					
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:																					
<table><tr><th>Export item</th><th>Qty</th><th>S.No</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td>Yellow Dextrin-Modified Starch (Containing 50% CassavaStarch and Moisture content 3.8%)</td><td>1 MT</td><td>1</td><td>Manioc (Cassava) Starch (Moisture content 11.45%)</td><td>0.545 MT</td></tr><tr><td>Vijicol-Modified Starch (Containing 49.6% CassavaStarch and Moisture content 11.40%)</td><td>1 MT</td><td>2</td><td>Manioc (Cassava) Starch (Moisture content 11.45%)</td><td>0.505 MT</td></tr><tr><td>Vinicoat -cp-Modified Starch (Containing 50% CassavaStarch and Moisture content 11.44%)</td><td>1 MT</td><td>3</td><td>Manioc (Cassava) Starch (Moisture content 11.45%)</td><td>0.505 MT</td></tr></table>		Export item	Qty	S.No	Import item	Qty Recommended	Yellow Dextrin-Modified Starch (Containing 50% CassavaStarch and Moisture content 3.8%)	1 MT	1	Manioc (Cassava) Starch (Moisture content 11.45%)	0.545 MT	Vijicol-Modified Starch (Containing 49.6% CassavaStarch and Moisture content 11.40%)	1 MT	2	Manioc (Cassava) Starch (Moisture content 11.45%)	0.505 MT	Vinicoat -cp-Modified Starch (Containing 50% CassavaStarch and Moisture content 11.44%)	1 MT	3	Manioc (Cassava) Starch (Moisture content 11.45%)	0.505 MT
Export item	Qty	S.No	Import item	Qty Recommended																	
Yellow Dextrin-Modified Starch (Containing 50% CassavaStarch and Moisture content 3.8%)	1 MT	1	Manioc (Cassava) Starch (Moisture content 11.45%)	0.545 MT																	
Vijicol-Modified Starch (Containing 49.6% CassavaStarch and Moisture content 11.40%)	1 MT	2	Manioc (Cassava) Starch (Moisture content 11.45%)	0.505 MT																	
Vinicoat -cp-Modified Starch (Containing 50% CassavaStarch and Moisture content 11.44%)	1 MT	3	Manioc (Cassava) Starch (Moisture content 11.45%)	0.505 MT																	

Pre gel Starch-Modified Starch (Containing 25% Cassava Starch and Moisture content 0%)	1 MT	4	Manioc (Cassava) Starch (Moisture content 11.45%)	0.260 MT
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	30 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005179AM25
RA File Number	03AA04013475 AM21
Licence No and Date	0311000723/28/01/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.	
The case stands deferred.	

Case No.	31 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005005AM26
RA File Number	34AA04003007 AM21
Licence No and Date	3411000307/23/03/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing with all supporting documents to explain their case.	
The case stands deferred.	

Case No.	32 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00006329AM25
RA File Number	02AA04001909 AM22
Licence No and	0211000580/22/04/2021

Date			
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Acceleretors(Net content of import item: - Min. 0.38%)	1 Kg	PLASTICIZER PEPTIZER (PCTP), PENTA CHLORO THIO PHENOL	0.399kg/Kg of export
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	33 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM REVIW00006299AM25		
RA File Number	02AA04004888 AM22		
Licence No and Date	0211000733/24/05/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Acceleretors((Net content of import item: - Min. 0.38%)	1 Kg	PLASTICIZER PEPTIZER (PCTP), PENTA CHLORO THIO PHENOL	0.399kg/Kg of export
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	34 / NC/4/MEET/Apr/202627/2		
Case Status	Case Deferred		
Party Name	SHREEJI IMPORTERS & EXPORTERS		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM REVIW00005436AM26		
RA File Number	24AA04003687 AM22		
Licence No and Date	2411000615/25/06/2021		

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- The Commercial value of byproducts like Coke Oven Gas, Coal Tar, Crude Benzol (Light Oil) and Ammonia: with evidence like invoices.
- The rate of HARD COKING COAL imported in dollars at that time with equivalent Indian rupee value.
- Calculation of the requirement of raw materials for the manufacture of export items with COA reports of both import and Export items

The case stands deferred

Case No.	35 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005006AM26
RA File Number	34AA04007352 AM22
Licence No and Date	3411001123/16/09/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing to explain their case.

The case stands deferred

Case No.	36 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005162AM25
RA File Number	05AA04088014 AM22
Licence No and Date	0511005148/01/10/2021

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had been asked to appear for a personal hearing. However, the firm requested a rescheduling of the hearing. After detailed deliberation, the committee decided to accept the firm's request and grant one final opportunity for a personal hearing to present and explain its case.

The case stands deferred.

Case No.	37 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM REVIW00006298AM25		
RA File Number	02AA04031971 AM22		
Licence No and Date	0211001458/03/11/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Acceleretors((Net content of import item: - Min. 0.38%)	1 Kg	PLASTICIZER PEPTIZER (PCTP), PENTA CHLORO THIO PHENOL	0.399kg/Kg of export
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	38 / NC/4/MEET/Apr/202627/2										
Case Status	Case Approved										
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026										
HQ File Number	HQRNORM REVIW00006301AM25										
RA File Number	02AA04034511 AM22										
Licence No and Date	0211001535/22/11/2021										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><th>Export item</th><th>Qty</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td>Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Acceleretors((Net content of import item: - Min. 0.38%)</td><td>1 Kg</td><td>PLASTICIZER PEPTIZER (PCTP), PENTA CHLORO THIO PHENOL</td><td>0.399kg/Kg of export</td></tr></table>				Export item	Qty	Import item	Qty Recommended	Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Acceleretors((Net content of import item: - Min. 0.38%)	1 Kg	PLASTICIZER PEPTIZER (PCTP), PENTA CHLORO THIO PHENOL	0.399kg/Kg of export
Export item	Qty	Import item	Qty Recommended								
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Acceleretors((Net content of import item: - Min. 0.38%)	1 Kg	PLASTICIZER PEPTIZER (PCTP), PENTA CHLORO THIO PHENOL	0.399kg/Kg of export								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	39 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	MARQUE IMPEX PRIVATE LIMITED		
Meeting Number	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		

and Date	
HQ File Number	HQRNORM REVIW00002744AM26
RA File Number	05AX04000388 AM22
Licence No and Date	0511007441/30/12/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
Othr Glass Mirrors, FramedH/C Othr Glass Mirrors, Framed with fitted imported MDF	39240.0 Kg	15 MM MEDIUM DENSITY FIBERBOARD (MDF)	1.06 kg/kg content in the export
Articles of densified wood not elsewhere included or specified articles used as tableware and kitchenwareH/C Articles of densified wood not elsewhere included or specified articles used as tableware and kitchenware with fitted imported MDF	21800.0 Kg	15 MM MEDIUM DENSITY FIBERBOARD (MDF)	1.06 kg/kg content in the export
OtherHandicraft Other with fitted imported MDF	21800.0 Kg	15 MM MEDIUM DENSITY FIBERBOARD (MDF)	1.06 kg/kg content in the export
Photogrpah,Picture/Smlr Frames,Mirrors H/C Photograph,Picture/Smlr Frames,Mirrors with fitted imported MDF	4360.0 Kg	15 MM MEDIUM DENSITY FIBERBOARD (MDF)	1.06 kg/kg content in the export
Othr Glass Mirrors, FramedH/C Othr Glass Mirrors, Framed with fitted imported MDF	9403.0 Kg	3MM MEDIUM DENSITY FIBERBOARD (MDF)	1.06 kg/kg content in the export
Articles of densified wood not elsewhere included or specified articles used as tableware and kitchenwareH/C Articles of densified wood not elsewhere included or specified articles used as tableware and kitchenware	5224.0 Kg	3MM MEDIUM DENSITY FIBERBOARD (MDF)	1.06 kg/kg content in the export
OtherHandicraft Other with fitted imported MDF	5224.0 Kg	3MM MEDIUM DENSITY FIBERBOARD (MDF)	1.06 kg/kg content in the export
Photogrpah,Picture/Smlr Frames,MirrorsH/C Photograph,Picture/Smlr Frames,Mirrors with fitted imported MDF	1044.0 Kg	3MM MEDIUM DENSITY FIBERBOARD (MDF)	1.06 kg/kg content in the export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	40 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005007AM26
RA File Number	34AX04000192 AM22
Licence No and Date	3411001757/03/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing to explain their case. The case stands deferred	

Case No.	41 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005163AM25
RA File Number	05AX04000945 AM22
Licence No and Date	0511008757/10/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had been asked to appear for a personal hearing. However, the firm requested a rescheduling of the hearing. After detailed deliberation, the committee decided to accept the firm's request and grant one final opportunity for a personal hearing to present and explain its case. The case stands deferred	

Case No.	42 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00004936AM26
RA File Number	08AX04000558 AM22
Licence No and Date	0811004318/08/03/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S.No	Import item	Qty Recommended
Optical Whitening Agent (Lemonite BHU) Assay 17%	8000 Kg	1	Aniline 2 5 Disulphonic Acid	0.03574 Kg per kg of export
		2	4 4 Diamino Stilbene 2 2 Disulphonic Acid	0.05226 Kg per kg of export
		3	Diethanolamine	0.02400 Kg per kg of export
		4	DI Iso Propanol Amine	0.061 Kg per kg of export
		5	Polyethylene Glycol	0.247 Kg per kg of export
		6	Morpholine	0.008 Kg per kg of export
		7	Cyanuric Chloride	0.05212 Kg per kg of export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	43 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00004075AM26
RA File Number	13AX04000006 AM23
Licence No and Date	1311001152/13/04/2022

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	44 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00004685AM26

RA File Number	05AX04000070 AM23
Licence No and Date	0511011874/20/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the representative of the firm had appeared before the committee to explain their case. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Purchase order from the foreign buyer. • Details of Export items, their quantity and corresponding import items and requested import quantity. • All other supporting documents. The case stands deferred.	

Case No.	45 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	JALQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00000649AM23
RA File Number	52AX04000024 AM23
Licence No and Date	5211002448/06/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had been asked to appear for a personal hearing through video conferencing. In response, the firm requested an alternative date due to the non-availability of their technical representative. The Committee accepted the request and decided to grant one final opportunity to the firm for a personal hearing with all supporting documents. The case stands deferred.	

Case No.	46 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00002467AM26
RA File Number	05AX04000352 AM23
Licence No and Date	0511012340/09/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under Export item: Organic Surface-Active Agents-Wetting Agent Qty: 123500 Kg	

Import item,		
S. no	Item description	Qty. recommended per kg of Export
1	Ethylene amines Product mixture / Higher Polyethylene polyamines	0.1285 kg
2	Butoxy Triglycol	0.0300 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	47 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM REVIW00001966AM26		
RA File Number	03AX04001460 AM23		
Licence No and Date	0311015556/16/06/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under			
Export item	Qty	Import item	Qty Recommended
BORON TRIFLUORIDE METHANOL (BF3 METHANOL)	1 kg	Boric acid	0.688 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	48 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00001967AM26
RA File Number	03AX04001459 AM23
Licence No and Date	0311015599/16/06/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the	

technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
BORON TRIFLUORIDE TETRAHYDROFURAN (BF ₃ THF)	1.0 kg	Boric acid	0.502Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	49 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00001968AM26
RA File Number	03AX04001521 AM23
Licence No and Date	0311015613/16/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
BORON TRIFLUORIDE PHENOL (BF ₃ PHENOL)	1 kg	Boric acid	0.275Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	50 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00001969AM26
RA File Number	03AX04001517 AM23
Licence No and Date	0311015625/17/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
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BORON TRIFLUORIDE ACETATE (BF3 ACETATE)	1.0 kg	Boric acid	0.347Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	51 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00002002AM23
RA File Number	02AX04000198 AM23
Licence No and Date	0211002681/12/07/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation from the Ministry of Petroleum and Natural Gas, the committee decided to ask the firm to furnish the following:	
- Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required. - Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required. - Quantity of export motor Spirit attributable exclusively to imported naphtha.	
The case stands deferred.	

Case No.	52 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM REVIW00005435AM25		
RA File Number	03AX04002432 AM23		
Licence No and Date	0311016663/27/07/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Sodium Capryloyl Glycinate; Sodium Undecylenoyl Glycinate (Gal soft NaCUG) (% PURITY MIN 47 %)	1 kg.	Glycine	0.1186 kg.

Capryloyl Glycine and Undecylenoyl Glycine (Galguard LipoG) % PURITY MIN 92 %	1 kg.	Glycine	0.3495 kg.
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	53 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003972AM23
RA File Number	02AX04000417 AM23
Licence No and Date	0211003256/31/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation from the Ministry of Petroleum and Natural Gas, the committee decided to ask the firm to furnish the following:

- Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required.
- Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required.
- Quantity of export motor Spirit attributable exclusively to imported naphtha.

The case stands deferred

Case No.	54 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00006967AM25
RA File Number	13AX04000226 AM23
Licence No and Date	1311001579/21/11/2022

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	55 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005800AM23
RA File Number	02AX04000585 AM23
Licence No and Date	0211003690/18/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation from the Ministry of Petroleum and Natural Gas, the committee decided to ask the firm to furnish the following: • A detailed flow sheet with a stage-wise material balance of the utilisation of naphtha for the production of motor Spirit is required. • Further clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities/material balance would be required. • Quantity of export motor Spirit attributable exclusively to imported naphtha. The case stands deferred.	

Case No.	56 / NC/4/MEET/Apr/202627/2																		
Case Status	Case Approved																		
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED																		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026																		
HQ File Number	HQRNORM REVIW00004687AM26																		
RA File Number	05AX04003222 AM23																		
Licence No and Date	0511017302/13/02/2023																		
Norms Committee Decision:																			
The committee considered the case as per the agenda and noted that the firm's representative had appeared before it to present their explanation. The representative stated that the buyers are primarily companies in the pharmaceutical, flavours and fragrances, and perfume sectors. After thorough deliberation of the case details and considering the recommendations of the technical authority, the committee decided to fix the norms as under:																			
<table><tr><th>Export item</th><th>Qty</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td>Spearmint Oil</td><td>15840 Kg</td><td>L CARVONE</td><td>1.01 kg/kg</td></tr><tr><td>Cornmint Oil/ Mentha Arvensis Oil/ DMO/ Peppermint Oil</td><td>128304 Kg</td><td>L Mmenthol Molten</td><td>1.03 Kg/Kg</td></tr><tr><td>Anethole</td><td>16000 Kg</td><td>Anethole</td><td>Not allowed since the export and import items are the same.</td></tr></table>				Export item	Qty	Import item	Qty Recommended	Spearmint Oil	15840 Kg	L CARVONE	1.01 kg/kg	Cornmint Oil/ Mentha Arvensis Oil/ DMO/ Peppermint Oil	128304 Kg	L Mmenthol Molten	1.03 Kg/Kg	Anethole	16000 Kg	Anethole	Not allowed since the export and import items are the same.
Export item	Qty	Import item	Qty Recommended																
Spearmint Oil	15840 Kg	L CARVONE	1.01 kg/kg																
Cornmint Oil/ Mentha Arvensis Oil/ DMO/ Peppermint Oil	128304 Kg	L Mmenthol Molten	1.03 Kg/Kg																
Anethole	16000 Kg	Anethole	Not allowed since the export and import items are the same.																
Note:- The above norms are applicable only for the present application and no authorization shall be issued on a repeat basis																			

of these norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	57 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00001410AM24
RA File Number	02AX04000138 AM24
Licence No and Date	0211004551/08/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation from the Ministry of Petroleum and Natural Gas, the committee decided to ask the firm to furnish the following: - Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required. - Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required. - Quantity of export motor Spirit attributable exclusively to imported naphtha. The case stands deferred	

Case No.	58 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00001462AM24
RA File Number	02AX04000149 AM24
Licence No and Date	0211004569/10/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation from the Ministry of Petroleum and Natural Gas, the committee decided to ask the firm to furnish the following: - Detailed flow sheet with a stage-wise material balance of utilization of naphtha for production of motor Spirit is required. - Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities/material balance would be required. - Quantity of export motor Spirit attributable exclusively to imported naphtha.	

The case stands deferred,

Case No.	59 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	FINSTER BLACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005960AM26
RA File Number	03AX04000771 AM24
Licence No and Date	0311024438/12/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had appeared earlier before the Committee in a similar matter and had submitted a detailed explanation, including the valuation of by-products arising during the production process. Based on the information furnished by the firm, the calculations were undertaken by offsetting the value of by-products. Accordingly, the following norms are recommended on a one-time basis:

Export item	Qty	Import item	Qty Recommended
Carbon Black	7220.0 MT	Scrap Tyre(In baled/ multicut /shredded form	7718.18 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	60 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005297AM24
RA File Number	02AX04000315 AM24
Licence No and Date	0211005011/29/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation from the Ministry of Petroleum and Natural Gas, the committee decided to ask the firm to furnish the following:

- Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required.
- Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required.
- Quantity of export motor Spirit attributable exclusively to imported naphtha.

The case stands deferred.

Case No.	61 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005935AM25
RA File Number	05AX04001875 AM24
Licence No and Date	0511021158/27/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to transfer the case to Norms Committee-2 for further processing for norms fixation. The case stands deferred	

Case No.	62 / NC/4/MEET/Apr/202627/2										
Case Status	Case Approved										
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026										
HQ File Number	HQRNORM APPLY 00006206AM24										
RA File Number	02AX04000415 AM24										
Licence No and Date	0211005269/12/10/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><th>Export item</th><th>Qty</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td>Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Accelerators((Net content of import item: - Min. 0.38%)</td><td>1 Kg</td><td>PLASTICIZER PEPTIZER (PCTP), PENTA CHLORO THIO PHENOL</td><td>0.399kg</td></tr></table>				Export item	Qty	Import item	Qty Recommended	Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Accelerators((Net content of import item: - Min. 0.38%)	1 Kg	PLASTICIZER PEPTIZER (PCTP), PENTA CHLORO THIO PHENOL	0.399kg
Export item	Qty	Import item	Qty Recommended								
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Accelerators((Net content of import item: - Min. 0.38%)	1 Kg	PLASTICIZER PEPTIZER (PCTP), PENTA CHLORO THIO PHENOL	0.399kg								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	63 / NC/4/MEET/Apr/202627/2		
Case Status	Case Deferred		
Party Name	HALDIA PETROCHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00006594AM24		
RA File Number	02AX04000456 AM24		

Licence No and Date	0211005376/02/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation from the Ministry of Petroleum and Natural Gas, the committee decided to ask the firm to furnish the following: - Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required. - Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required. - Quantity of export motor Spirit attributable exclusively to imported naphtha. The case stands deferred.	

Case No.	64 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00007305AM24
RA File Number	52AX04000266 AM24
Licence No and Date	5211006697/11/12/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had been asked to appear for a personal hearing through video conferencing. In response, the firm requested an alternative date due to the non-availability of their technical representative. The Committee accepted the request and decided to grant one final opportunity to the firm for a personal hearing with all supporting documents. The case stands deferred.	

Case No.	65 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00004686AM26
RA File Number	05AX04002670 AM24
Licence No and Date	0511022612/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative had appeared before it to present their explanation. The representative stated that the buyers are primarily companies in the pharmaceutical, flavors and fragrances, and perfume sectors. After thorough deliberation of the case details and considering the recommendations of the technical authority, the committee decided to fix the norms as under:	

Export item	Qty	Import item	Qty Recommended
Menthol	1 kg.	L-Menthol	1.01 kg/kg
Cornmint Oil	1 kg.	L-Menthol	1.01 kg/kg

Note:- The above norms are applicable only for the present application and no authorization shall be issued on repeat basis of these norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	66 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00007756AM24
RA File Number	02AX04000577 AM24
Licence No and Date	0211005687/04/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation from the Ministry of Petroleum and Natural Gas, the committee decided to ask the firm to furnish the following:

- Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required.
- Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required.
- Quantity of export motor Spirit attributable exclusively to imported naphtha.

The case stands deferred,

Case No.	67 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00008238AM24
RA File Number	02AX04000643 AM24
Licence No and Date	0211005862/31/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the

technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Accelerators((Net content of import item: - Min. 0.38%)	1 Kg	PLASTICIZER PEPTIZER (PCTP),PENTA CHLORO THIO PHENOL	0.399kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	68 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005059AM26
RA File Number	09AX04001045 AM24
Licence No and Date	0911006821/23/02/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	69 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00003354AM26
RA File Number	03AX04005752 AM24
Licence No and Date	0311032231/15/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
- Copy of CIB registration showing approved composition of export item. - Justify the requirement of inputs in line with approved composition and SION-A-1632 (ON PRORATA BASIS)	
The case stands deferred	

Case No.	70 / NC/4/MEET/Apr/202627/2
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Case Status	Case Approved
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00006263AM26
RA File Number	05AX04004059 AM24
Licence No and Date	0511024698/26/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Item of Export	Export Qty. (Kgs)	Item of Import	Qty. recommended
1. NAM Jointing Sheets of other mineral substances Grades as per application.	1 kg	1. Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1272 Kg
		2. Cellulose pulp / Arbocel ZZ 8/1-G	0.0318 Kgs
		3. Bleached Hard Wood Kraft Pulp	0.053 Kgs
2. NAM Jointing Sheets of other mineral substances Grades as per application	1 Kg	4. Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1272 Kg
		5. Cellulose pulp / Arbocel ZZ 8/1-G(	0.0318 Kgs
		6. Bleached Hard Wood Kraft Pulp	0.053 Kgs
3. NAM Jointing Sheets of other mineral substances Containing Aramid pulp Grades as per application -	1 Kg	7. Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1484 Kg
		8. Aramid Pulp(Aramid Pulp 0502/0705/ 3091/SP 20)	0.053 Kgs
		9. Rockwool Mineral Fibres / Rockseal RS440/Rockseal RS480(	0.212 Kgs
4. NAM Jointing Sheets of other mineral substances Grade Containing Aramid pulp- Grades as per application	1 kg	10. Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1484 Kg
		11. Aramid Pulp(Aramid Pulp 0502/0705/	0.053 Kgs

			3091/SP 20	
		12	Rockwool Mineral Fibres / Rockseal RS440/Rockseal RS480	0.212 Kgs
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	71 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00000292AM25
RA File Number	02AX04000012 AM25
Licence No and Date	0211006387/17/04/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required. - Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required. - Quantity of export motor Spirit attributable exclusively to imported naphtha. The case stands for deferred.	

Case No.	72 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	VISHNU BARIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005060AM26
RA File Number	09AX04000066 AM25
Licence No and Date	0911007184/06/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export item: BARIUM CARBONATE POWDER Qty. 3000 MT	

Import item:		
S. no	Item description	Qty. recommended
1	BARYTES Lumps	1.208 kg per kg of export
2	Empty Kraft Paper Bags (of relevant Capacity)	Net to net with accountability clause
3	Wood cuts for Pallets (Pine wood pallets of relevant sizes)	As per packing policy with accountability clause
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	73 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GEM AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00003661AM26
RA File Number	03AX04000278 AM25
Licence No and Date	0311034469/09/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Purchase order from foreign buyer. • Net content of each import item in export item. The case stands for deferred.	

Case No.	74 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SP INTERNATIONAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005023AM26
RA File Number	03AX04001232 AM25
Licence No and Date	0311034667/15/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.	

The case stands deferred.

Case No.	75 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00001837AM25
RA File Number	02AX04000213 AM25
Licence No and Date	0211006881/09/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required.
- Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required.
- Quantity of export motor Spirit attributable exclusively to imported naphtha.

The case stands for deferred.

Case No.	76 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00001840AM25
RA File Number	52AX04000096 AM25
Licence No and Date	5211008822/09/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had been asked to appear for a personal hearing. However, the firm requested a rescheduling of the hearing. After detailed deliberation, the committee decided to accept the firm's request and grant one final opportunity for a personal hearing to present and explain its case.

The case stands deferred.

Case No.	77 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026

HQ File Number	HQRNORM APPLY 00002003AM25
RA File Number	02AX04000237 AM25
Licence No and Date	0211006930/18/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred	

Case No.	78 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00002997AM26
RA File Number	04AX04000325 AM25
Licence No and Date	0411007837/23/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred	

Case No.	79 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00002500AM25
RA File Number	02AX04000314 AM25
Licence No and Date	0211007081/13/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required. • Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required. • Quantity of export motor Spirit attributable exclusively to imported naphtha. The case stands for deferred.	

Case No.	80 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00006206AM26
RA File Number	09AX04000433 AM25
Licence No and Date	0911007818/27/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	81 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003552AM25
RA File Number	02AX04000447 AM25
Licence No and Date	0211007424/08/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required. • Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required. • Quantity of export motor Spirit attributable exclusively to imported naphtha. The case stands for deferred.	

Case No.	82 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00005113AM26
RA File Number	05AX04002188 AM25
Licence No and Date	0511028199/08/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S.No	Import item	Qty. recommended (kg) per 1000 kg of export
Modified Lignite	793800 Kg	1	Humic Powder (Humic Content Min 50%)	900 kg
		2	Dihydrogenated Tallow Dimethyl Ammonium Chloride (Purity- 70% Min.)	258.93 Kg
		3	Tall Oil Fatty Acid (Free Fatty Acid Min 95%)	10.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	83 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	BECARRE SPECIALITY INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003885AM25
RA File Number	10AX04000185 AM25
Licence No and Date	1011002726/28/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.	
The case stands deferred	

Case No.	84 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM REVIW00006207AM26
RA File Number	09AX04000615 AM25
Licence No and Date	0911008242/28/10/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred

Case No.	85 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004173AM25
RA File Number	04AX04000773 AM25
Licence No and Date	0411008571/18/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m

Qty.; 32180.40 meter **(Weight- 20788.54 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
1	CARBON FIBER TOW	SF C T50-4.0/240-V110 321- Carbon Fiber tow (Dims : 4 x 40" HIGH CUBE)	15,565.660Kg
2	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	160.90 Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.28 Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	5056.83 kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	28.96 Kg
6	BC-530 INHIBITOR	Inhibiting Agent	6.44 kg

7	PEROXAN PK 295	Cross linking agent	22.53kg
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Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 63504.00 meter (Weight- 41023.58 Kgs)

Import Items:

S.No.	Import description	Technical Specification	Qty.
8	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	30716.88Kg
9	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	317.52 Kg
10	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1085.92 Kg
11	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	9979.02kg
12	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.15 Kg
13	BC-530 INHIBITOR	Inhibiting Agent	12.70 Kg
14	PEROXAN PK 295	Cross linking agent	44.45 Kg

Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 64234.800 meter (Weight- 41495.68 Kgs)

Import Items:

S. No.	Import description	Technical Specification	Qty.
15	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31070.37kg

16	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	321.17Kg
17	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1098.42Kg
18	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10093.86kg
19	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.81Kg
20	BC-530 INHIBITOR	Inhibiting Agent	12.85Kg
21	PEROXAN PK 295	Cross linking agent	44.96 Kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 66074.000 meter (**Weight- 42684.06 Kgs**)

Import Items:

S. No.	Import description	Technical Specification	Qty.
22	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31960.19 Kg
23	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	330.37 Kg
24	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1129.87 Kg
25	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10382.93 kg
26	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	59.47kg
27	BC-530 INHIBITOR	Inhibiting Agent	13.21Kg

28	PEROXAN PK 295	Cross linking agent	46.25 Kg
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Export Item: 5. Carbon_Plank_83x5_Fiberline_short_coil

Qty.; 10762.00 meter (**Weight- 6952.25 Kgs**)

Import Items:

S. No.	Import description	Technical Specification	Qty.
29	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	5205.58Kg
30	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	53.81Kg
31	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	184.03Kg
32	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	1639.05kg
33	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	9.04Kg
34	BC-530 INHIBITOR	Inhibiting Agent	2.15 Kg
35	PEROXAN PK 295	Cross linking agent	6.78Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	86 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	KONARK HERBALS AND HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004309AM25
RA File Number	03AX04004204 AM25
Licence No and Date	0311038952/22/11/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	87 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	RHI MAGNESITA INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004378AM25
RA File Number	05AX04002294 AM25
Licence No and Date	0511029254/27/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	88 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	GURIT WIND PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004509AM25		
RA File Number	04AX04000833 AM25		
Licence No and Date	0411008648/03/12/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m			
Qty.:32180. 00 meter (Weight- 20788.54 Kgs)			
Import Items:			
S. No.	Import description	Technical Specification	Qty.
1	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	15565.66Kg
2	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM)	160.90 Kg

		Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.28 Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	5056.83 kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	28.96 Kg
6	BC-530 INHIBITOR	Inhibiting Agent	6.44 Kg
7	PEROXAN PK 295	Cross linking agent	22.53 Kg

Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 63504.0 meter (Weight- **41023.58 Kgs**)

Import Items:

S. No.	Import description	Technical Specification	Qty.
8	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	30716.88Kg
9	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM)Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	317.52Kg
10	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1085.92 Kg
11	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	9979.02kg
12	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.15 Kg
13	BC-530 INHIBITOR	Inhibiting Agent	12.70 Kg
14	PEROXAN PK 295	Cross linking agent	44.45 Kg

Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 64234.0 meter (Weight- 41495.68 Kgs)

Import Items:

S. No.	Import description	Technical Specification	Qty.
15	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31070.37 Kg
16	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	321.17 Kg
17	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1098.42 Kg
18	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10093.86 kg
19	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.81 Kg
20	BC-530 INHIBITOR	Inhibiting Agent	12.85 Kg
21	Peroxan PK 295	Cross linking agent	44.96 Kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 66074.0 meter (Weight- 42684.06 Kgs)

Import Items:

S. No.	Import description	Technical Specification	Qty.
22	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31960.19 Kg

23	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	330.37 Kg
24	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1129.87 Kg
25	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10382.93kg
26	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	59.47 Kg
27	BC-530 INHIBITOR	Inhibiting Agent	13.21 Kg
28	Peroxan PK 295	Cross linking agent	46.25 Kg

Export Item: 5. Carbon_Plank_83x5_Fiberline_short_coil

Qty.: 10762.0 meter (Weight- 6952.25 Kgs)

Import Items:

S.No.	Import description	Technical Specification	Qty.
29	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	5205.58 Kg
30	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM)Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	53.81 Kg
31	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	184.03 Kg
32	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	1639.05 kg
33	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	9.04 Kg
34	BC-530 INHIBITOR	Inhibiting Agent	2.15 Kg
35	Peroxan PK 295	Cross linking agent	6.78 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	89 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004845AM25
RA File Number	03AX04004681 AM25
Licence No and Date	0311039716/17/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export ItemName: Filter Bag (Size of 160 x 6000 mm Long of material 750 GSM Fiberglass fabric)(Net Content 1)750 GSM Fiberglass

Fabric:23090.59 SQM 2)630 GSM PTFE/P84 Blend Fabric: 1346.66 SQM 3) PTFE Membrane:25399.65 SQM 4) PTFE Threads: 189.51 KGS

5)SS 301 stainless steel cold roll strip: 264.00 KGS6720)

Qty.:6720.0Nos

Import Items:

S.No	Description	Qty. Recommended
1	750 GSM Fiberglass Fabric	23,783.3077Square Meters
2	630 GSM PTFE/P84 Blend Fabric	1,387.0598Square Meters
3	PTFE Membrane	26,161.6395Square Meters
4	PTFE Threads	191.4051 Kg
5	SS 301 stainless steel cold roll strip	266.64 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	90 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved

Party Name	BWF TEC INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004867AM25		
RA File Number	31AX04000329 AM25		
Licence No and Date	3111004204/18/12/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Filter Bag Size 160 mm x 10000 mm (5.94 SQM material use for Per PCS - 5.94 SQM X 10850 NOS = 64449 SQM) (weight 4.490 Kg per PCS)	10850 numbers	Woven Felt for Industrial Use (GSM 750)	64449.0 Sq. Meter (SQM)
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	91 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	MAXTECH INDUSTRIES LLP		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004975AM25		
RA File Number	03AX04004744 AM25		
Licence No and Date	0311039826/23/12/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item Name: Filter Bag (Size of 160 x 6000 mm Long of material 750 GSM Fiberglass fabric)(Net Content 1)750 GSM Fiberglass			
Fabric:18472.47 SQM 2)630 GSM PTFE/P84 Blend Fabric: 1077.33 SQM 3) PTFE Membrane:20319.72 SQM 4) PTFE Threads: 151.61 KGS			
5)SS 301 stainless steel cold roll strip: 264.00 KGS)			
Qty.: 5376.0Nos			
Import Items:			
S.No	Description	Qty. Recommended	

1	750 GSM Fiberglass Fabric	19,026.6441 Square Meters
2	630 GSM PTFE/P84 Blend Fabric	1,109.6499 Square Meters
3	PTFE Membrane	20,929.3116 Square Meters
4	PTFE Threads	153.1261 Kg
5	SS 301 stainless steel cold roll strip	5,429.76 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	92 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005044AM25
RA File Number	03AX04004866 AM25
Licence No and Date	0311039877/24/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
Pine Oil	1200000.0 Kg	Alpha Pinene Extra Pure	1.20 Kg
		Phosphoric Acid	0.01 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	93 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SUNSHIELD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005065AM25
RA File Number	03AX04004829 AM25
Licence No and	0311039908/26/12/2024

Date			
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
SUN O 100 (Ethoxylate fatty oil ester	100 MT	Ethylene Oxide	58.31 MT
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	94 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	GURIT WIND PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00005260AM25		
RA File Number	04AX04000928 AM25		
Licence No and Date	0411008809/31/12/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m			
Qty.; 32180.4 meter (Weight- 20788.54 Kgs)			
Import Items:			
S. No.	Import description	Technical Specification	Qty.
1	CARBON FIBER TOW	SF C T50-4.0/240-V110 321- CARBON FIBER tow (Dims : 4 x 40" HIGH CUBE)	15565.660Kg
2	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	160.900 Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.280 Kg

4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	5056.830 kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	28.960 Kg
6	BC-530 INHIBITOR	Inhibiting Agent	6.440 Kg
7	PEROXAN PK 295	Cross linking agent	22.530 Kg

Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 63504 meter (Weight- **41023.58 Kgs**)

Import Items:

S. No.	Import description	Technical Specification	Qty.
8	CARBON FIBER TOW	SF C T50-4.0/240-V110 321- CARBON FIBER tow (Dims : 4 x 40" HIGH CUBE)	30716.88Kg
9	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	317.52Kg
10	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1085.92 Kg
11	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	9979.02kg
12	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.15 Kg
13	BC-530 INHIBITOR	Inhibiting Agent	12.70 Kg
14	PEROXAN PK 295	Cross linking agent	44.45 Kg

Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 64234.8 meter (Weight- **41495.68 Kgs**)

Import Items:

S. No.	Import description	Technical Specification	Qty.
15	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31070.37 Kg
16	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	321.17 Kg
17	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1098.42 Kg
18	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10093.86 kg
19	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.81 Kg
20	BC-530 INHIBITOR	Inhibiting Agent	12.85 Kg
21	Peroxan PK 295	Cross linking agent	44.96 Kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 66074.4 meter (Weight- **42684.06 Kgs**)

Import Items:

S. No.	Import description	Technical Specification	Qty.
22	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31960.19 Kg
23	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	330.37 Kg
24	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD	1129.87 Kg

		(dimension 113.111x111/2)Peel ply is material which supports product	
25	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10382.93kg
26	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	59.47 Kg
27	BC-530 INHIBITOR	Inhibiting Agent	13.21 Kg
28	Peroxan PK 295	Cross linking agent	46.25 Kg

Export Item: 5. Carbon_Plank_83x5_Fiberline_ short_coil

Qty.; 10762 meter (Weight- 6952.25 Kgs)

Import Items:

S. No.	Import description	Technical Specification	Qty.
29	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	5205.58 Kg
30	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	53.81 Kg
31	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	184.03 Kg
32	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	1639.05 kg
33	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	9.04 Kg
34	BC-530 INHIBITOR	Inhibiting Agent	2.15 Kg
35	Peroxan PK 295	Cross linking agent	6.78 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	95 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005329AM25
RA File Number	02AX04000621 AM25
Licence No and Date	0211007883/01/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required.
- Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required.
- Quantity of export motor Spirit attributable exclusively to imported naphtha.

The case stands for deferred.

Case No.	96 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005463AM25
RA File Number	04AX04000807 AM25
Licence No and Date	0411008839/06/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
POTASSIUM TETRABORATE WHITE GRANULAR / POWDER	1 kg.	BORIC ACID WHITE POWDER / GRANULAR	0.826 kg
		POTASSIUM HYDROXIDE 90% WHITE FLAKES	0.386 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	97 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005493AM25
RA File Number	03AX04005117 AM25
Licence No and Date	0311040238/07/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item Name: Filter Bag (Size of 160 x 8000 mm Long of material 750 GSM Fiberglass fabric)(Net Content 1)750 GSM Fiberglass

Fabric:9072.20 SQM 2)630 GSM PTFE/P84 Blend Fabric: 400.79 SQM 3) PTFE Membrane:9979.42 SQM 4) PTFE Threads: 56.40 KGS 5)SS

301 stainless steel cold roll strip: 640.00 KGS)

Qty.:2000.0Nos

Import Items:

S.No	Description	Qty. Recommended
1	750 GSM Fiberglass Fabric	9,344.366Square Meters
2	630 GSM PTFE/P84 Blend Fabric	412.8137Square Meters
3	PTFE Membrane	10,278.8026Square Meters
4	PTFE Threads	56.964 Kg
5	SS 301 stainless steel cold roll strip	646.4 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	98 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026																																		
HQ File Number	HQRNORM APPLY 00005601AM25																																		
RA File Number	04AX04000967 AM25																																		
Licence No and Date	0411008868/10/01/2025																																		
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m Qty.; 32180.40 meter (Weight- 20788.54 Kgs) Import Items: <table border="1"> <thead> <tr> <th>S. No.</th> <th>Import description</th> <th>Technical Specification</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>CARBON FIBER TOW</td> <td>SF C T50-4.0/240-V110 321- Carbon Fiber tow (Dims : 4 x 40" HIGH CUBE)</td> <td>15,566.66Kg</td> </tr> <tr> <td>2</td> <td>Glass Mock NDX</td> <td>40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.</td> <td>160.90Kg</td> </tr> <tr> <td>3</td> <td>PEEL PLY</td> <td>Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product</td> <td>550.28Kg</td> </tr> <tr> <td>4</td> <td>Sirester VE 45-M-90</td> <td>Sirester VE 45-M-90 /W (A1001)(Resin Mix)</td> <td>5056.83kg</td> </tr> <tr> <td>5</td> <td>RELEASE AGENT TYPE - PAT-656/3</td> <td>Mould Release Agent</td> <td>28.96Kg</td> </tr> <tr> <td>6</td> <td>BC-530 INHIBITOR</td> <td>Inhibiting Agent</td> <td>6.44kg</td> </tr> <tr> <td>7</td> <td>PEROXAN PK 295</td> <td>Cross linking agent</td> <td>22.53kg</td> </tr> </tbody> </table>				S. No.	Import description	Technical Specification	Qty.	1	CARBON FIBER TOW	SF C T50-4.0/240-V110 321- Carbon Fiber tow (Dims : 4 x 40" HIGH CUBE)	15,566.66Kg	2	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	160.90Kg	3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.28Kg	4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	5056.83kg	5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	28.96Kg	6	BC-530 INHIBITOR	Inhibiting Agent	6.44kg	7	PEROXAN PK 295	Cross linking agent	22.53kg
S. No.	Import description	Technical Specification	Qty.																																
1	CARBON FIBER TOW	SF C T50-4.0/240-V110 321- Carbon Fiber tow (Dims : 4 x 40" HIGH CUBE)	15,566.66Kg																																
2	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	160.90Kg																																
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.28Kg																																
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	5056.83kg																																
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	28.96Kg																																
6	BC-530 INHIBITOR	Inhibiting Agent	6.44kg																																
7	PEROXAN PK 295	Cross linking agent	22.53kg																																
Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m Qty.; 63504.00 meter (Weight- 41023.58 Kgs) Import Items:																																			

S. No.	Import description	Technical Specification	Qty.
8	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	30716.88Kg
9	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	317.52 Kg
10	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1085.92 Kg
11	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	9979.02kg
12	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.15 Kg
13	BC-530 INHIBITOR	Inhibiting Agent	12.70 Kg
14	PEROXAN PK 295	Cross linking agent	44.45 Kg

Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 64234.800 meter (Weight- **41495.68 Kgs**)

Import Items:

S. No.	Import description	Technical Specification	Qty.
15	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31070.37kg
16	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	321.17Kg
17	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension	1098.42Kg

		113.111x111/2)Peel ply is material which supports product	
18	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10093.86kg
19	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.81Kg
20	BC-530 INHIBITOR	Inhibiting Agent	12.85Kg
21	PEROXAN PK 295	Cross linking agent	44.96 Kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 66074.400 meter (Weight- 42684.06 Kgs)

Import Items:

S. No.	Import description	Technical Specification	Qty.
22	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31960.19 Kg
23	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	330.37 Kg
24	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1129.87 Kg
25	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10382.93 kg
26	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	59.47kg
27	BC-530 INHIBITOR	Inhibiting Agent	13.21Kg
28	PEROXAN PK 295	Cross linking agent	46.25 Kg

Export Item: 5. Carbon_Plank_83x5_Fiberline_short_coil

Qty.; 10762 meter (Weight- 6952.25 Kgs)

Import Items:

S. No.	Import description	Technical Specification	Qty.
29	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	5205.58Kg
30	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	53.81Kg
31	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	184.03Kg
32	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	1639.05kg
33	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	9.04Kg
34	BC-530 INHIBITOR	Inhibiting Agent	2.15 Kg
35	PEROXAN PK 295	Cross linking agent	6.78Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	99 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005786AM25
RA File Number	05AX04003727 AM25
Licence No and Date	0511030449/22/01/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm had been asked to appear for a personal hearing. However, the firm requested a rescheduling of the hearing. After detailed deliberation, the committee decided to accept the firm's request and grant one final opportunity for a personal hearing to present and explain its case.

The case stands deferred.

Case No.	100 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005914AM25
RA File Number	09AX04000982 AM25
Licence No and Date	0911008930/29/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
BENZPYRIMOXAN TECHNICAL	1 kg.	4 6 Dihydroxy Pyrimidine	0.650 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	101 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006014AM25
RA File Number	03AX04005574 AM25
Licence No and Date	0311041052/04/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
POLYPHOSPHORIC ACID 105% Min(PPA)	100000 Kg	YELLOW PHOSPHORUS	0.340 kg/kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	102 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006038AM25
RA File Number	06AX04000473 AM25
Licence No and Date	0611003360/05/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
Lithium NitrateCONTAINING 4000 KG LITHIUM HYDROXIDE MONOHYDRATE	20000 Kg	LITHIUM HYDROXIDE MONOHYDRATE	0.16 kg/kg
Lithium SilicateCONTAINING 6890 KG LITHIUM HYDROXIDE MONOHYDRATE	86125 Kg	LITHIUM HYDROXIDE MONOHYDRATE	0.06 kg/kg
Lithium Chloride Anhydrous PowderCONTAINING 8000 KG LITHIUM HYDROXIDE MONOHYDRATE	8000 Kg	LITHIUM HYDROXIDE MONOHYDRATE	1.03 kg/kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	103 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006084AM25
RA File Number	03AX04005613 AM25
Licence No and Date	0311041175/10/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
SELF-ADHESIVE PAPER 152 GSM PLUS MINUS 10 PERCENT	961538.0SQM	RELEVANT PAPER IN JUMBO ROLLS 75 GSM PLUS MINUS 10 PERCENT	1.04 Sq MT / Sq of export item
		GLASSINE PAPER 60 GSM PLUS MINUS 10 PERCENT	1.04 SqMT / Sq of export item
		ADHESIVE 100 PERCENT SOLID RUBBER BASED HOT MELT	0.0204 Kg/Sq of export item
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	104 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	INTECH ORGANICS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00006089AM25		
RA File Number	05AX04003889 AM25		
Licence No and Date	0511030761/10/02/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
INBROM - A (Calcium Bromide 52% Solution)	1.0 kg	LIQUID BROMINE	0.433 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	105 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	PUNYA MASTERBATCHES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00006123AM25		
RA File Number	13AX04000359 AM25		
Licence No and Date	1311003680/10/02/2025		

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
COLOUR MASTERBATCH	25000 Kg	PEARL PIGMENTS	1.03 kg/kg content in export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	106 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006133AM25
RA File Number	08AX04001904 AM25
Licence No and Date	0811014070/11/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
Tallow di amine ethoxylate 10	1 Kg	Tallow di amine	0.401 Kg
		Ethylene Oxide	0.573 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	107 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006164AM25
RA File Number	02AX04000715 AM25
Licence No and Date	0211008118/11/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required.
- Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required.
- Quantity of export motor Spirit attributable exclusively to imported naphtha.

The case stands for deferred.

Case No.	108 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006277AM25
RA File Number	05AX04003995 AM25
Licence No and Date	0511030942/18/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
Hand Wash 5L CONTAINING 5L IN A PACK HAVING NET CONTENT OF 1750.00 KG OF ACRYLIC POLYMERS	35000 Kg	STYRENE/ACRYLATES OPACIFIER COPOLYMER 301 GRADE 40% OPULYNTM 301 (ACRYLIC POLYMERS)	1768.51 kg.
Hand Wash 500ML CONTAINING 500ML IN A PACK HAVING NET CONTENT OF 1250.00 KG OF ACRYLIC POLYMERS	250000.0 Kg	STYRENE/ACRYLATES OPACIFIER COPOLYMER 301 GRADE 40% OPULYNTM 301 (ACRYLIC POLYMERS)	1262.50 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	109 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	KONARK HERBALS AND HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026

HQ File Number	HQRNORM APPLY 00006302AM25
RA File Number	03AX04005914 AM25
Licence No and Date	0311041485/19/02/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred	

Case No.	110 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ARN NUTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006425AM25
RA File Number	05AX04000932 AM25
Licence No and Date	0511031068/25/02/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to a food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred	

Case No.	111 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SAI FERTILIZERS & PHOSPHATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006456AM25
RA File Number	02AX04000745 AM25
Licence No and Date	0211008222/27/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the	

technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
SODIUM LAURYL ETHER SULPHATE (% ACTIVE CONTENTMIN 69%) RAW MATERIAL FOR DETERGENT INDUSTRY	1 Kg	LAURYL ALCOHOL ETHOXYLATE ECOLAT S 24 2 RAW MATERIAL FOR DETERGENT INDUSTRY	0.534 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	112 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006547AM25
RA File Number	03AX04006014 AM25
Licence No and Date	0311041829/04/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	113 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SKAPS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006739AM25
RA File Number	04AX04001219 AM25
Licence No and Date	0411009298/19/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
Glass Kit Stacks_PS_RR01_81.5-2(Glass Kit Stacks_PS_RR01_81.5-2)	15.0 PIECES (905.81 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	3508.95 Kg
Glass Kit Stacks_PS_RR02_81.5-2(Glass Kit Stacks_PS_RR02_81.5-2)	15.0 PIECES (564.43 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	6017.25 kg
Glass Kit Stacks_PS_RR03_81.5-2(Glass Kit Stacks_PS_RR03_81.5-2)	15.0 PIECES (592.18 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	3915.6 kg
Glass Kit Stacks_SS_RR01_81.5-2(Glass Kit Stacks_SS_RR01_81.5-2)	15.0 PIECES (829.22 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	3375.15 Kg
Glass Kit Stacks_SS_RR02_81.5-2(Glass Kit Stacks_SS_RR02_81.5-2)	15.0 PIECES (561.56 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	5928.0 kg
Glass Kit Stacks_SS_RR03_81.5-2(Glass Kit Stacks_SS_RR03_81.5-2)	15.0 PIECES (565.38 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	3801.15 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	114 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00006780AM25		
RA File Number	03AX04006353 AM25		
Licence No and Date	0311042330/20/03/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item; R-407C Mixed Refrigerant Gas containing 1,1,1,2 Tetrafluoroethene, Pentafluoro ethane & Difluoromethane(R-407C Mixed Refrigerant Gas containing 1,1,1,2 Tetrafluoroethene, Pentafluoro ethane & Difluoromethane			
Qty.; 100 MT			
Import item;			
S. No	Item Description	Qty. recommended	
1	1,1,1,2- TETRAFLUOROETHANE (HFC-134a) R134a	52.400 MT	
2	PENTAFLUOROETHANE (HFC-125)	25.341 MT	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	115 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006793AM25
RA File Number	31AX04000450 AM25
Licence No and Date	3111004555/21/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item Name: TIN STABILIZER (STS 1022)(TIN STABILIZER (STS 1022))(Containing 77% METHYL TIN MERCAPTIDE) Qty.; 1.0 Kg	

Import item; METHYL TIN MERCAPTIDE

Qty.; 0.77 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	116 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00006817AM25
RA File Number	02AX04000820 AM25
Licence No and Date	0211008397/21/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required.
- Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required.
- Quantity of export motor Spirit attributable exclusively to imported naphtha.

The case stands for deferred.

Case No.	117 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00000159AM26
RA File Number	08AX04000023 AM26
Licence No and Date	0811014677/09/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	118 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SKAPS INDUSTRIES INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00000236AM26		
RA File Number	04AX04000020 AM26		
Licence No and Date	0411009467/15/04/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Glass Kit Stacks_PS_RR01_81.5-2(Glass Kit Stacks_PS_RR01_81.5-2)	261.0 PIECES (226.91 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	61055.73 Kg
Glass Kit Stacks_PS_RR02_81.5-2(Glass Kit Stacks_PS_RR02_81.5-2)	261.0 PIECES (389.12 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	104700.15 Kg
Glass Kit Stacks_PS_RR03_81.5-2(Glass Kit Stacks_PS_RR03_81.5-2)	261.0 PIECES (253.21 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	68131.44 Kg
Glass Kit Stacks_SS_RR01_81.5-2(Glass Kit Stacks_SS_RR01_81.5-2)	261.0 PIECES (218.26 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	58727.61 Kg
Glass Kit Stacks_SS_RR02_81.5-2(Glass Kit Stacks_SS_RR02_81.5-2)	261.0 PIECES (383.34 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	103147.2 kg
Glass Kit Stacks_SS_RR03_81.5-2(Glass Kit Stacks_SS_RR03_81.5-2)	(261.0 PIECES 245.81 kg per piece)	"S-UD-1200-C000-NA000-1 270 70196200" "HM UD 1200_90-1270MM H1-T1200-5 (8026812-00) OR UD HM 1200G/M2 90 GLASSFABRIC 1(Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics - Cellular)	66140.01 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	119 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ONGC PETRO ADDITIONS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00000311AM26
RA File Number	34AX04000017 AM26
Licence No and Date	3411006315/17/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	120 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	ROSSARI BIOTECH LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00000504AM26		
RA File Number	03AX04000388 AM26		
Licence No and Date	0311043352/28/04/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
TEXTILE AUXILLIARY / TEXTILE SPECIALITY CHEMICALS: HISOF SERIES / HISOF SPL LIQUID (SILICON BASE, SOLID CONT 78 % +/- 1 %)	500000 Kg	SILICONE FLUID	220000 kg.
		SURFACTANT (FATTY ALCOHOL ETHOXYLATE/POLY EHTYLENE GLYCOL)	172000 kg.
		ACETIC ACID	2100 kg.
		HDPE GRANULES (PACKING MATERIAL)	As per packing policy
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	121 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ONE ASIA NETWORK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00000756AM26
RA File Number	05AX04000398 AM26
Licence No and Date	0511032498/13/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S.No	Import item	Qty Recommended
SIMPLE GENTLE ANTIPERSPIRANT ARSOL, 250ML (262512.00 PCS) (10938 PACKS OF 24 PC. EACH)HAVING 262512.00 PCS OF ACT & CAP AND 262512.00 PCS OF VALVES AND NET CONTENT OF 1473.49 KG OF TCS-6500L (CYCLOPENTASILOXANE) AND 975.81 KG OF FLUID AP LOW ODOUR 449 LB POLYETHYLENE	10938.0NUMBERS	1	TCS-6500L (CYCLOPENTASILOXANE)	1488.25kg.
		2	Fluid AP Low Odour 449 LB Ployethylene	985.57 kg.
		3	Actuator & Cap	Net to Net
		4	One Inch Valve LKE 250 straight cut	Net to Net
SIMPLE INVISIBLE ANTIPERSPIRANT ARSOL, 250ML (262512.00 PCS) (10938 PACKS OF 24 PC. EACH)HAVING 262512.00 PCS OF ACT & CAP AND 262512.00 PCS OF VALVES AND NET CONTENT OF 1473.49 KG OF TCS-6500L (CYCLOPENTASILOXANE) AND 975.81 KG OF FLUID AP LOW ODOUR 449 LB POLYETHYLENE	10938.0NUMBERS	5	TCS-6500L (CYCLOPENTASILOXANE)	1488.22 kg.
		6	Fluid AP Low Odour 449 LB Ployethylene	985.57 kg.
		7	Actuator & Cap	Net to Net
		8	One Inch Valve LKE 250 straight cut	Net to Net
SIMPLE PURE DEODRANT 0 PERCENT AL, 250ML (262512.00 PCS) (10938 PACKS OF 24 PC. EACH)HAVING 262512.00 PCS OF ACT & CAP AND 262512.00 PCS OF VALVES AND NET CONTENT OF 1473.49 KG OF TCS-6500L (CYCLOPENTASILOXANE) AND	10938.0NUMBERS	9	TCS-6500L (CYCLOPENTASILOXANE)	1488.22 kg.
		10	Fluid AP Low Odour 449 LB	985.57 kg.

975.81 KG OF FLUID AP LOW ODOUR 449 LB POLYETHYLENE			Ployethylene	
		11	Actuator & Cap	Net to Net
		12	One Inch Valve LKE 250 straight cut	Net to Net
SIMPLE ALOE FRESH ANTIPERSPIRANT ARSOL, 250ML (262512.00 PCS) (10938 PACKS OF 24 PC. EACH)HAVING 262512.00 PCS OF ACT & CAP AND 262512.00 PCS OF VALVES AND NET CONTENT OF 1473.49 KG OF TCS-6500L (CYCLOPENTASILOXANE) AND 975.81 KG OF FLUID AP LOW ODOUR 449 LB POLYETHYLENE 3	10938 NUMBERS	13	TCS-6500L (CYCLOPENTASILOXANE)	1488.22 kg
		14	Fluid AP Low Odour 449 LB Ployethylene	985.57 kg.
		15	Actuator & Cap	Net to Net
		16	One Inch Valve LKE 250 straight cut	Net to Net
DOVE DEO, 250ML FOR MEN (7200000 PCS) (300000 PACKS OF 24 PC. EACH)HAVING 7200000.00 PCS OF ACT & CAP AND 7200000.00 PCS OF VALVES AND NET CONTENT OF 17379.38 KG OF TCS-6500L (CYCLOPENTASILOXANE) AND 25034.28 KG OF FLUID AP LOW ODOUR 449 LB POLYETHYLENE	300000 NUMBERS	17	TCS-6500L (CYCLOPENTASILOXANE)	17553.17 kg.
		18	Fluid AP Low Odour 449 LB Ployethylene	25285 kg.
		19	Actuator & Cap	Net to Net
		20	One Inch Valve LKE 250 straight cut	Net to Net
DOVE DEO, 250ML FOR WOMEN (7200000 PCS) (300000 PACKS OF 24 PC. EACH)HAVING 7200000.00 PCS OF ACT & CAP AND 7200000.00 PCS OF VALVES AND NET CONTENT OF 40413.95 KG OF TCS-6500L (CYCLOPENTASILOXANE) AND 26763.76 KG OF FLUID AP LOW ODOUR 449 LB POLYETHYLENE	300000 NUMBERS	21	TCS-6500L (CYCLOPENTASILOXANE)	40818 kg.
		22	Fluid AP Low Odour 449 LB Ployethylene	27031.40 kg.
		23	Actuator & Cap	Net to Net
		25	One Inch Valve LKE 250 straight cut	Net to Net

			cut	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP				

Case No.	122 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00000833AM26
RA File Number	03AX04000754 AM26
Licence No and Date	0311043878/15/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: To give complete calculation for adding 0.61 kg of Phosphoric acid Crystal in making 1.0 Kg of Phosphoric acid 70% solution, with justification The case stands deferred	

Case No.	123 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PINNACLE PACKS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00000893AM26
RA File Number	05AX04000419 AM26
Licence No and Date	0511032668/19/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	124 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00000926AM26
RA File Number	08AX04000275 AM26

Licence No and Date	0811015055/20/05/2025
Norms Committee Decision: The committee considered the case as per the agenda, and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred	

Case No.	125 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00002220AM26
RA File Number	02AX04000314 AM26
Licence No and Date	0211009152/21/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required. - Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required. - Quantity of export motor Spirit attributable exclusively to imported naphtha. The case stands for deferred.	

Case No.	126 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00002922AM26
RA File Number	02AX04000401 AM26
Licence No and Date	0211009401/28/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required. - Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be	

required.

- Quantity of export motor Spirit attributable exclusively to imported naphtha.

The case stands for deferred.

Case No.	127 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003017AM26
RA File Number	02AX04000431 AM26
Licence No and Date	0211009437/03/09/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required.
- Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required.
- Quantity of export motor Spirit attributable exclusively to imported naphtha.

The case stands for deferred.

Case No.	128 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003085AM26
RA File Number	02AX04000444 AM26
Licence No and Date	0211009467/08/09/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Detailed flow sheet with stage wise material balance of utilization of naphtha for production of motor Spirit is required.
- Further, clarification regarding any blending, processing or addition of externally sourced hydrocarbon streams, being undertaken prior to export of motor Spirit, along with the corresponding quantities / material balance would be required.
- Quantity of export motor Spirit attributable exclusively to imported naphtha.

The case stands for deferred.

Case No.	129 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SAI EARLY LEARNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003212AM26
RA File Number	05AX04002000 AM26
Licence No and Date	0511035122/15/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	130 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	SCHOELLER INDIA INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003221AM26		
RA File Number	03AX04003021 AM26		
Licence No and Date	0311047314/15/09/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Inkjet paper -Size - with one side exceeding 3.0 inches (76.2mm) and the other side not exceeding 16.5 inch (420mm) (Net Content of Inkjet paper in SHEET FORM with one side exceeding 666mm & other side 932mm, GSM 200 +/- 5% is 10,84,711.54 Sqm	1084711.0SQM	Inkjet paper in SHEET FORM with one side minimum side exceeding 666mm & other side 932mm, GSM 200 +/- 5%	117252.33 Sqmtr
Inkjet paper -Size - with one side exceeding	197980.0SQM	Inkjet paper in SHEET FORM with	203919.40 Sqmtr.

3.0 inch (76.2mm) and other side not exceeding 16.5 inch (420mm) (Net Content of Inkjet paper in SHEET FORM with one side exceeding 666mm & other side 932mm, GSM 265 +/- 5% is 1,97,980.77 Sqm		one side minimum side exceeding 666mm & other side 932mm, GSM 265 +/- 5%	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	131 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	CHEMICO CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003236AM26
RA File Number	05AX04002013 AM26
Licence No and Date	0511035144/16/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete Chemistry, Chemical Reaction, Stoichiometric Balance On Molar Basis with Mol • Weight And % yield for Each step of reaction The case stands deferred.	

Case No.	132 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	CORAPLAST INDUSTRIES		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003238AM26		
RA File Number	03AX04002938 AM26		
Licence No and Date	0311047338/16/09/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
SUPER CLEAR MASTER BATCH	500000 Kg	Linear Low-Density Polyethylene LLDPE	103000 kg.

		PE Wax	10500 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	133 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003240AM26
RA File Number	03AX04002990 AM26
Licence No and Date	0311047340/16/09/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item; New V UV PAPER PRINTING INK RED/Magenta (PIGMENT content 24.5% +/- 5% AND SOLID CONTENT 75.5 % +/- 5 %)

Qty.: 1 .0 Kg

Import6b Item;

S. No.	Description of Items	Qty/Kg
1	4B ACID(NP-1)	0.09158
2	BON ACID	0.09292
3	BUTYLATED HYDROXY TOULENE	0.00218
4	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.01857
5	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O ALUMINIUM	0.00109
6	TALC PC-07	0.02449
7	GUM ROSIN	0.03875
8	LITHOSPERSE 7005 CS (Kaolin Clay)	0.03673

9	ORTHOPHOSPHORIC ACID (COMM)	0.00204
10	POLYESTER ACRYLATE P	0.05173
11	POLYESTER ACRYLATE D	0.50021
12	POLYETHER ACRYLATE (MGA)	0.15027
13	SODIUM NITRITE	0.03479
14	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00092

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	134 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	TIRUMALA BALAJI EXPORT HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003243AM26
RA File Number	05AX04001777 AM26
Licence No and Date	0511035156/16/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	135 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003250AM26
RA File Number	03AX04002776 AM26
Licence No and Date	0311047361/16/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Export Item: New V UV PAPER PRINTING INK BLACK (PIGMENT content 27.5% +/- 5% AND SOLID CONTENT 72.5 % +/- 5 %)

Qty.: 1.0 Kg

Import item;

S.No.	DISCREPTION OF RAW MATERIALS	Qty. Recommended
1	CARBON BLACK	0.2748
2	BUTYLATED HYDROXY TOULENE	0.0024
3	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0200
4	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0012
5	TALC PC-07	0.0222
6	LITHOSPERSE 7005 CS (Kaolin Clay)	0.0233
7	POLYESTER ACRYLATE P	0.3835
8	POLYESTER ACRYLATE D	0.2820
9	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.0008
10	PACKING MATERIAL: 2.5 KG VACUUM TIN	Net to net with accountability clause

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	136 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003258AM26
RA File Number	32AX04000418 AM26
Licence No and	3211009773/16/09/2025

Date			
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	137 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	SUMITOMO CHEMICAL INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003261AM26		
RA File Number	03AX04002848 AM26		
Licence No and Date	0311047372/16/09/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Oxyfluorfen 24% EC(24 % EC W/V)	1 Ltr	Oxyfluorfen Technical 98% Min	0.2448 Kg
		Solvent-CIX	0.6540 Kg
		Emulsifiers	0.1000 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	138 / NC/4/MEET/Apr/202627/2		
Case Status	Case Rejected		
Party Name	H AND H POLYMERS		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003263AM26		
RA File Number	08AX04000932 AM26		
Licence No and	0811016153/16/09/2025		

Date	
Norms Committee Decision: The committee considered the case and noted that the firm was initially granted an Advance Authorization for the export product 'Hand and Face Wash' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product 'Hand and Face Wash' is hereby rejected, and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.	

Case No.	139 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003296AM26
RA File Number	03AX04003104 AM26
Licence No and Date	0311047424/18/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The import item is Glue and requirement of item has been taken as 1.02 kg per kg of Paper bag which is to be justified. • To indicate the net content of paper and glue in the export item and accordingly the calculation of requirement of import item • To indicate size of bag to export and indigenous item to use in making export item. The case stands deferred.	

Case No.	140 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003300AM26
RA File Number	03AX04003088 AM26
Licence No and Date	0311047432/18/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Export item	Qty	Import item	Qty Recommended
CLAYFIL – PROCESSED CLAY(POWDER)	1000 MT	SMECTITEPOWDER / LUMPS	0.506 MT/MT of export item
		DI (HYDROGENATED TALLOW) DIMETHYLAMMONIUM CHLORIDE	0.564 MT/MT of export item
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	141 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SUNSHIELD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003304AM26
RA File Number	03AX04003090 AM26
Licence No and Date	0311047439/18/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete Chemistry, Chemical Reaction, Stoichiometric Balance On Molar Basis with Mol • Weight And % Yield for Each Step of Reaction The case stands deferred	

Case No.	142 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PINK PINE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003311AM26
RA File Number	56AX04000276 AM26
Licence No and Date	5611004231/18/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	143 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred

Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003318AM26
RA File Number	03AX04003013 AM26
Licence No and Date	0311047469/18/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Details Of Domestic Inputs with Qty • Complete Chemistry Involved with Mol Weight etc. The case stands deferred	

Case No.	144 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	SCHOELLER INDIA INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003320AM26		
RA File Number	03AX04003112 AM26		
Licence No and Date	0311047471/19/09/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Inkjet paper -Size - with one side exceeding 3.0 inch (76.2mm) and other side not exceeding 16.5 inch (420mm) (Net Content of Inkjet paper in JUMBO REEL (Width: 1590MM/ 867MM/ 667MM), GSM 200 +/- 5% is 11,11,923.08 Sqm	1111923.0SQM	Inkjet paper in JUMBO REEL (Width: 1590MM/ 867MM/ 667MM), GSM 200 +/- 5%	11445280.69 sq mtr.
Inkjet paper -Size - with one side exceeding 3.0 inch (76.2mm) and other side not exceeding 16.5 inch (420mm) (Net Content of Inkjet paper in JUMBO REEL (Width: 1590MM/ 867MM/ 667MM), GSM 265 +/- 5% is 6,10,576.92 Sqm	610576.0 SQM	Inkjet paper in JUMBO REEL (Width: 1590MM/ 867MM/ 667MM), GSM 265 +/- 5%	628893.28 s mtr.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	145 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	Novel Reliable Technologies
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003365AM26
RA File Number	09AX04000661 AM26
Licence No and Date	0911010512/22/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • % composition of export product • Details of domestic inputs used with qty • % wastage claimed The case stands deferred	

Case No.	146 / NC/4/MEET/Apr/202627/2										
Case Status	Case Approved										
Party Name	HINDUSTAN ADHESIVES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026										
HQ File Number	HQRNORM APPLY 00003367AM26										
RA File Number	05AX04002201 AM26										
Licence No and Date	0511035297/22/09/2025										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><th>Export item</th><th>Qty</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td>Adhesive Creped Paper Masking Tape (Cut sizes and 90 GSM)</td><td>1000000 SQUARE METERS (SQM)</td><td>ADHESIVE CREPE PAPER MASKING ROLLS (of 90 GSM and 1250 mm in width)</td><td>1020000 SQUARE METERS (SQM)</td></tr></table>				Export item	Qty	Import item	Qty Recommended	Adhesive Creped Paper Masking Tape (Cut sizes and 90 GSM)	1000000 SQUARE METERS (SQM)	ADHESIVE CREPE PAPER MASKING ROLLS (of 90 GSM and 1250 mm in width)	1020000 SQUARE METERS (SQM)
Export item	Qty	Import item	Qty Recommended								
Adhesive Creped Paper Masking Tape (Cut sizes and 90 GSM)	1000000 SQUARE METERS (SQM)	ADHESIVE CREPE PAPER MASKING ROLLS (of 90 GSM and 1250 mm in width)	1020000 SQUARE METERS (SQM)								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	147 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003383AM26		
RA File Number	06AX04000245 AM26		
Licence No and Date	0611003955/23/09/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
FLUFENACET TECHNICAL	1 Kg	2-METHANESULFONYL-5- TRIFLUROMETHYL-(1,3,4) THIADIAZOLE 98% (MSTMT)	0.71 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	148 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003397AM26		
RA File Number	05AX04002212 AM26		
Licence No and Date	0511035326/24/09/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Metribuzin 48% SC (48% w/v)	1 Ltr	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One	0.4848 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	149 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	SOLTEX PETRO PRODUCTS LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003399AM26		

RA File Number	03AX04003085 AM26		
Licence No and Date	0311047582/24/09/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
White Master Batch/WMB (Containing 75 Percent TiO2 & 25 Percent LLDPE)	500MT	Titanium Dioxide	375 MT
		LLDPE	125 MT
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	150 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	R N G PACKAGINGS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003404AM26		
RA File Number	05AX04002182 AM26		
Licence No and Date	0511035332/24/09/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
ROUND PAPER PLATES, TRAYSGSM: 200 to 320+-10%	500000 kg.	PAPER BOARD FBB-GC2GSM: 200 to 320+-10%	575000 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	151 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003405AM26		
RA File Number	52AX04000429 AM25		

Licence No and Date	5211016927/24/09/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and taking cue from recommendation of the Department of Biotechnology letter No-PID-13011(15)/1/2021-PPB-DBT (14648 DATED 29.09.2025), the committee decided to fix the norms as under:				
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
PARAHIT-F DEVICE TEST KIT [1 KIT FOR 25 TESTS] RAPID DIAGNOSTICS TEST KIT	12502500 Nos.Test (500100 kits) (1kit for 25 tests)	1	ANTI MOUSE IgG GOAT	10.863 Grams
		2	MAB TO P FALCIPARUM FOR NCM MALARIA K	3.647 Grams
		3	MAB FOR P FALCIPARUM COLLOIDAL GOLD REAGENT	1.711 Grams
		4	MOUSE IgG PURIFIED	0.856 Grams
		5	CONJUGATE RELEASING PAD GR-6615-21MM X 500 FT PARAH	167811 Feet
		6	CONJUGATE RELEASING PAD10MM, GRADE 6615	167811 Feet
		7	SAMPLE PAD GRADE 238 SIZE 12MM X 100M	55567 Meter
		8	ABSORBENT PAD FOR RAPID TEST22MM X 50 MTR-CF5	55567 Meter
		9	DIS SAFTY SEAL LANCETS [PACK OF 25] & [PACK OF 10]	1,25,02,500 Nos.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP				

Case No.	152 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	CHEMCLONE INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003415AM26
RA File Number	08AX04000994 AM26
Licence No and	0811016268/24/09/2025

Date			
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Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
Calcium Bromide Solution 52%	571200 Kg	HYDROBROMIC ACID (48%)	0.895 Kg/kg of export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	153 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003476AM26
RA File Number	04AX04000657 AM26
Licence No and Date	0411010491/30/09/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Photographs of Export item indicating end use of it and also weight in Kg terms. • Specific name of import item with technical details & photographs and also its function in the export item. • Manufacturing process flow chart indicating step wise each import item to use. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately in 4 E table	
The case stands deferred	

Case No.	154 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003481AM26
RA File Number	32AX04000439 AM26
Licence No and Date	3211009855/30/09/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	155 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ADAMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003488AM26
RA File Number	34AX04000431 AM26
Licence No and Date	3411007019/01/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Copy of CIB registration showing approved composition of export item.
- Material balance for entire process as per approved composition.

The case stands deferred

Case No.	156 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PV PAPER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003499AM26
RA File Number	03AX04003029 AM26
Licence No and Date	0311047725/01/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following

- To indicate Export and Import items (S. No. 1 & 2) in Sq. meter.
- Adhesive coating weight in GSM and may take help of SION fixed at A: 2866 of Handbook of Procedure Vol II.
- The requirement of raw materials based on Export and Import items (S. No. 1 & 2) in Sq. meters.

The case stands deferred.

Case No.	157 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003503AM26		
RA File Number	05AX04002324 AM26		
Licence No and Date	0511035448/01/10/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Fenpyroximate Technical 98%	1 Kg	TERT-BUTYL 4-(CHLOROMETHYL)BENZOATE(CTBT)	0.620 Kg
		PYRAZOLE-1,3-DIMETHYL-5-PH ENOXY-4-CARBOXALDEHYDE OXIME(DMPONE)	0.632 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	158 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GLS ELOPAK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003507AM26
RA File Number	05AX04002266 AM26
Licence No and Date	0511035459/01/10/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following	
• To indicate weight of export item in Kg terms and accordingly, to fill 4 E table for both imported and indigenous items per kg of export item with wastage percentage. • The specific/chemical name of import item Exceed 0015XC. • Manufacturing process and composition of export item with calculation of requirement of all the raw materials (both imported and indigenous).	
The case stands deferred.	

Case No.	159 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		

Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003511AM26		
RA File Number	31AX04000294 AM26		
Licence No and Date	3111005317/01/10/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
114289 MINT FLAVOR N&A OS (HEFTY) 5097596 (SULLI) (Net content- RM00909 Mint Flavors Blend 115308 = 5734.653 KGS)	9720 kg.	RM00909 Mint Flavors Blend 115308(RM00909 Mint Flavors Blend 115308)	5792 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	160 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003514AM26
RA File Number	03AX04003294 AM26
Licence No and Date	0311047805/03/10/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
All bills of entry	
The case stands deferred.	

Case No.	161 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003518AM26		
RA File Number	05AX04002305 AM26		
Licence No and Date	0511035475/03/10/2025		

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
BIFENTHRIN TECHNICAL 98% MINQUALITY STANDARD	1 Kg	BIFENTHRIN ALCOHOL 99 PCT MINQUALITY STANDARD	0.474 Kg
		LAMBDA CYHALOTHRIC ACID 99% MINQUALITY STANDARD	0.610 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	162 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MANGALAM INTERMEDIATES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003540AM26
RA File Number	52AX04000203 AM26
Licence No and Date	5211017164/06/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
SCHAEFFERS ACID (HIGHLY PURIFIED)	100000Kg	BETA NAPHTHOL	0.80 kg/kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	163 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003545AM26
RA File Number	04AX04000613 AM26
Licence No and Date	0411010513/06/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- % Wastage Claimed.
- Spec And Catalogue of each import item.

The case stands deferred.

Case No.	164 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003547AM26
RA File Number	15AX04000027 AM26
Licence No and Date	1511000535/06/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
Black Master Batches(Having Net Content of HDPE-(High Density Polyethylene) 0.680 MT, Antioxidant / Sonox 0.005 MT, Carbon Black 0.210 MT and POLYOLEFIN ELASTOMER - SOLUMER 875L/POE Fortify 5070D 0.010 MT in Per MT Qty. of net Export)	1 MT	HDPE	0.7004 kg.
		Carbon Black	0.00515 kg.
		Antioxidant / Sonox	0.2163 kg,
		POLYOLEFIN ELASTOMER - SOLUMER 875L/POE Fortify 5070D	0.0103 kg,

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	165 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003555AM26
RA File Number	06AX04000253 AM26
Licence No and	0611003980/06/10/2025

Date	
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • stagewise complete and balance chemical reaction with mol. Weight and % yield on molar basis. • Material balance with byproduct if any. The case stands deferred.	

Case No.	166 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	INDIA PESTICIDES LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003556AM26		
RA File Number	06AX04000252 AM26		
Licence No and Date	0611003981/06/10/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Prosulfocarb 800 EC	1 Kg	DI-N-PROPYLAMINE	0.384 Kg
		AMMONIUM THIOCYANATE	0.310 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	167 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003567AM26
RA File Number	34AX04000523 AM26
Licence No and Date	3411007041/06/10/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Export item	Qty	Import item	Qty Recommended
Molybdenum Trioxide	1 Kg	Spent Catalyst Containing Molybdenum content of minimum 6 %	12.22
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	168 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ELEMENTIS SPECIALTIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003569AM26
RA File Number	03AX04003307 AM26
Licence No and Date	0311047868/07/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • A balanced chemical reaction indicating molecular weight of both reactants and products with yield of reaction. • Calculation of requirement of raw materials based on yield of the reaction, giving justification of wastage. • Composition of export item giving COA report indicating % Calcium Chloride in final product. The case stands deferred.	

Case No.	169 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ELEMENTIS SPECIALTIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003570AM26
RA File Number	03AX04003264 AM26
Licence No and Date	0311047869/07/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following • A balanced chemical reaction indicating molecular weight of both reactants and products with yield of reaction. • Calculation of requirement of raw materials based on yield of the reaction, giving justification of wastage. • COA report of export and import items (from foreign supplier). The case stands deferred.	

Case No.	170 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ELEMENTIS SPECIALTIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003571AM26
RA File Number	03AX04003136 AM26
Licence No and Date	0311047718/07/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • A balanced chemical reaction indicating molecular weight of both reactants and products with yield of reaction. • Calculation of requirement of raw materials based on yield of the reaction, giving justification of wastage. • Composition of export item giving COA report indicating % Calcium Chloride in final product. The case stands deferred,	

Case No.	171 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003586AM26
RA File Number	05AX04001904 AM26
Licence No and Date	0511035566/07/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete and balance chemical reaction with mol. Weight and % yield on molar basis. • Material balance with byproduct recovery if any. The case stands deferred	

Case No.	172 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003594AM26
RA File Number	32AX04000452 AM26
Licence No and Date	3211009874/07/10/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	173 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ARVIND PD COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003617AM26
RA File Number	08AX04001052 AM26
Licence No and Date	0811016348/08/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- To indicate the specifications of both, import and export items.
- To give stage wise wastage of raw material/s in manufacturing process.
- To fill indigenous items if any in 4 E table.

The case stands deferred.

Case No.	174 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003638AM26
RA File Number	13AX04000231 AM26
Licence No and Date	1311004264/09/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ask the firm to furnish “Net content of platinum in import and export”.

The case stands deferred

Case No.	175 / NC/4/MEET/Apr/202627/2
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Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003639AM26
RA File Number	13AX04000230 AM26
Licence No and Date	1311004265/09/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish “Net content of platinum in import and export”. The case stands deferred.	

Case No.	176 / NC/4/MEET/Apr/202627/2												
Case Status	Case Approved												
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026												
HQ File Number	HQRNORM APPLY 00003645AM26												
RA File Number	03AX04003455 AM26												
Licence No and Date	0311047978/09/10/2025												
Norms Committee Decision:													
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:													
<table><tr><th>Export item</th><th>Qty</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td rowspan="3">Rosemary Extract Carnosic Acid 10%</td><td rowspan="3">1 Kg</td><td>ROSEMARY LEAVES (DRIED)</td><td>3.933 Kg</td></tr><tr><td>Acetone</td><td>1.12 Kg</td></tr><tr><td>Activated Carbon</td><td>0.039 Kg</td></tr></table>		Export item	Qty	Import item	Qty Recommended	Rosemary Extract Carnosic Acid 10%	1 Kg	ROSEMARY LEAVES (DRIED)	3.933 Kg	Acetone	1.12 Kg	Activated Carbon	0.039 Kg
Export item	Qty	Import item	Qty Recommended										
Rosemary Extract Carnosic Acid 10%	1 Kg	ROSEMARY LEAVES (DRIED)	3.933 Kg										
		Acetone	1.12 Kg										
		Activated Carbon	0.039 Kg										
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.													

Case No.	177 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	INDIA GELATINE AND CHEMICALS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003646AM26		

RA File Number	03AX04003168 AM26		
Licence No and Date	0311047988/09/10/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	178 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	INDOFIL INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003648AM26		
RA File Number	03AX04003248 AM26		
Licence No and Date	0311047998/09/10/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Prothioconazole 250 + Difenoconazole 130 g/l EC	1 Kg	Prothioconazole Technical* Min. 98%	0.229 Kg
		Difenoconazole Technical* Min. 96.5%	0.119 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	179 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	FEROLITE JOINTINGS LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003655AM26		
RA File Number	05AX04002439 AM26		
Licence No and	0511035654/10/10/2025		

Date

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Item of Export	Export Qty. (Kgs)	Item of Import		Qty. recommended
1. NAM Jointing Sheets of other mineral substances Grades as per application.	1 kg	1.	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1272 Kg
		2.	Cellulose pulp / Arbocel ZZ 8/1-G	0.0318 Kgs
		3	Bleached Hard Wood Kraft Pulp	0.053 Kgs
2. NAM Jointing Sheets of other mineral substances Grades as per application	1 Kg	4	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1272 Kg
		5	Cellulose pulp / Arbocel ZZ 8/1-G(	0.0318 Kgs
		6	Bleached Hard Wood Kraft Pulp	0.053 Kgs
3. NAM Jointing Sheets of other mineral substances Containing Aramid pulp Grades as per application -	1 Kg	7	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1484 Kg
		8	Aramid Pulp(Aramid Pulp 0502/0705/ 3091/SP 20)	0.053 Kgs
		9	Rockwool Mineral Fibres / Rockseal RS440/Rockseal RS480(	0.212 Kgs
4. NAM Jointing Sheets of other mineral substances Grade Containing Aramid pulp- Grades as per application	1 kg	10	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1484 Kg
		11	Aramid Pulp(Aramid Pulp 0502/0705/ 3091/SP 20	0.053 Kgs
		12	Rockwool Mineral Fibres / Rockseal RS440/Rockseal RS480	0.212 Kgs

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	180 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003662AM26
RA File Number	30AX04000437 AM26
Licence No and Date	3011007804/10/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	181 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003663AM26
RA File Number	30AX04000436 AM26
Licence No and Date	3011007805/10/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	182 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003670AM26
RA File Number	31AX04000297 AM26
Licence No and Date	3111005347/10/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	183 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003676AM26
RA File Number	08AX04001153 AM26
Licence No and Date	0811016373/10/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	184 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	BSC PAINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003682AM26
RA File Number	05AX04002309 AM26
Licence No and Date	0511035677/13/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	185 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	GANGA RASAYANIE PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003683AM26		
RA File Number	03AX04003491 AM26		
Licence No and Date	0311048094/13/10/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended

Aromatic Solvent (Garasol 200)	1.0 MT	Heavy Aromatic	1.05 MT
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	186 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SONA STAR HEALTHCARE LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003684AM26
RA File Number	03AX04003563 AM26
Licence No and Date	0311048099/13/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
Medical X-Ray Film in various sizes (Cut sizes)	35000 Sq. meter	Medical X Ray Film in Jumbo Rolls of relevant Specification namely IB / IW / LB (Relevant thickness)	35700 Sq. Meter.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	187 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003696AM26
RA File Number	31AX04000229 AM26
Licence No and Date	3111005353/13/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- In export add the word containing 66 % methyl tin mercaptide.
- Import allowed as applied for with nil wastage.

The case stands deferred.

Case No.	188 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003719AM26		
RA File Number	05AX04002383 AM26		
Licence No and Date	0511035729/14/10/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Bifenthrin 40% EC (40% W/W)	1 Kg	Lambda-cyhalothric Acid	0.246 Kg
		BIFENTHRIN ALCOHOL	0.191 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	189 / NC/4/MEET/Apr/202627/2			
Case Status	Case Approved			
Party Name	HUBERGROUP INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026			
HQ File Number	HQRNORM APPLY 00003720AM26			
RA File Number	03AX04003604 AM26			
Licence No and Date	0311048155/14/10/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
	Export item	S. No.	Description of Import Items	Qty per Kg
1	Offset Printing Ink Pantone Blue (70 % +/-10% Pigment and 27 % +/- 10% Solid Resin)	1	Pigment Blue Base	0.7000 Kg
		2	PIGMENT ALKALI BLUE !BASE	0.4000 Kg
		3	Black Concentrate	0.0065 Kg

		4	Oil Soluble Phenolic Resin Based Grinding Varnish	0.1565 Kg
		5	Soya Alkyd -T	0.0650 Kg
		6	Linseed Alkyd	0.0550 Kg
		7	Coxi (Oil Retarder)	0.0077 Kg
		8	PE WAX COMPOUND	0.0065 Kg
		9	Manganese Tallate Drier	0.0025 Kg
		10	IRON NEODECANOATE DRIER	0.0045 Kg
		11	Kolin Clay	0.0025 Kg
		12	PACKING MATERIAL : 1 KG VACUUM TIN	Net to net with accountability clause
2	Offset Printing Ink Pantone Orange (26% +/-10% Pigment and 40% +/- 10% Solid Resin)	13	Pigment Orange	0.2600 Kg
		14	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.5515 Kg
		15	Soya Alkyd -T	0.1825 Kg
		16	Linseed Alkyd	0.0250 Kg
		17	Coxi (Oil Retarder)	0.0060 Kg
		18	PE WAX COMPOUND	0.0040 Kg
		19	Manganese Tallate Drier	0.0020 Kg
		20	IRON NEODECANOATE DRIER	0.0010 Kg
		21	PACKING MATERIAL : 1 KG VACUUM TIN	Net to net with accountability clause

3	Offset Printing Ink Pantone White (38% +/-10% Pigment and 29% +/- 10% Solid Resin)	22	TITANIUM RHD2-13995	0.3800 Kg
		23	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.4815 Kg
		24	Soya Alkyd -T	0.0930 Kg
		25	Linseed Alkyd	0.0250 Kg
		26	Coxi (Oil Retarder)	0.0060 Kg
		27	PE WAX COMPOUND	0.0500 Kg
		28	Manganese Tallate Drier	0.0020 Kg
		29	IRON NEODECANOATE DRIER	0.0010 Kg
		30	PACKING MATERIAL: 1KG VACUUM TIN	Net to net with accountability clause
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	190 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003731AM26
RA File Number	30AX04000431 AM26
Licence No and Date	3011007820/14/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	191 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ALOK MASTER BATCHES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026

HQ File Number	HQRNORM APPLY 00003744AM26		
RA File Number	05AX04002335 AM26		
Licence No and Date	0511035758/15/10/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
UV MASTERBATCHContaining: a) Polymer of Polypropylene PP contents 50% & b) UV Stabilizer contents 50%	10000 Kg	Relevant Polymers Polypropylene PP	5150 kg.
		U V Stabilizer	5150 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	192 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ELEMENTIS SPECIALTIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003761AM26
RA File Number	03AX04003628 AM26
Licence No and Date	0311048225/15/10/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following	
• A balanced chemical reaction indicating molecular weight of both reactants and products with yield of reaction. • Calculation of requirement of raw materials based on yield of the reaction, giving justification of wastage.	
The case stands deferred	

Case No.	193 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003766AM26
RA File Number	32AX04000476 AM26
Licence No and Date	3211009929/15/10/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES BOVINE (CATTLE) BONE CHIPS 8-16 MM CLASS A	3.92 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	194 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003771AM26
RA File Number	05AX04002521 AM26
Licence No and Date	0511035796/15/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following

- COA of import and export items.
- Net content of imported item in export
- details of indigenous inputs used with qty

The case stands deferred.

Case No.	195 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003776AM26
RA File Number	10AX04000227 AM26
Licence No and Date	1011003486/16/10/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under

Para 4.06 of HBP-2023. After detailed deliberation, committee decided that in compliance with policy circular No. 5

(RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.

Case No.	196 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	ALOK INDUSTRIES		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00003780AM26		
RA File Number	05AX04001324 AM26		
Licence No and Date	0511035815/16/10/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Deltamethrin 10% Masterbatch (Insecticide)Contents a) Deltamethrin a.i. 10% b) Polymer (Polyethylene) 40% c) Fillers (Calcium Carbonate) 50%	48000 Kg	Polymer of Polyethylene LLDPE	19584 kg.
		Filler Calcium CarbonateCalcium Carbonate	24480 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	197 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003789AM26
RA File Number	05AX04002138 AM26
Licence No and Date	0511035839/16/10/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Details Of Domestic Inputs used withqty for export item no 1.	
The case stands deferred	

Case No.	198 / NC/4/MEET/Apr/202627/2		
Case Status	Case Deferred		
Party Name	MANEESH ENTERPRISES GLOBAL LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003793AM26
RA File Number	56AX04000318 AM26
Licence No and Date	5611004315/16/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To indicate specification including dimension/ sizes, quantity of specific product indicating drawing design with photographs etc. • GSM of Export and import items whether specific sizes or jumbo rolls of paper board have been imported. • CAD of each product giving efficiency with calculation of requirement of raw material in each product • Meaning of import item Paperboard Board done GC1 multiple GSM and multiple size. The case stands deferred.	

Case No.	199 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	CREST CELLULOSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003800AM26
RA File Number	03AX04002941 AM26
Licence No and Date	0311048348/17/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	200 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GOECO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003832AM26
RA File Number	05AX04002579 AM26
Licence No and Date	0511035867/21/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred

Case No.	201 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SUNSHIELD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003875AM26
RA File Number	03AX04003691 AM26
Licence No and Date	0311048422/22/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: complete chemistry, chemical reaction, stoichiometric balance on molar basis with mol weight and % yield for each step of reaction The case stands deferred.	

Case No.	202 / NC/4/MEET/Apr/202627/2										
Case Status	Case Approved										
Party Name	STERLING BIOTECH LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026										
HQ File Number	HQRNORM APPLY 00003889AM26										
RA File Number	34AX04000621 AM26										
Licence No and Date	3411007125/22/10/2025										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><td>Export item</td><td>Qty</td><td>Import item</td><td>Qty Recommended</td></tr><tr><td>Gelatin</td><td>1 MT</td><td>Gel bones</td><td>3.92 Kg</td></tr></table>				Export item	Qty	Import item	Qty Recommended	Gelatin	1 MT	Gel bones	3.92 Kg
Export item	Qty	Import item	Qty Recommended								
Gelatin	1 MT	Gel bones	3.92 Kg								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP											

Case No.	203 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026

and Date	
HQ File Number	HQRNORM APPLY 00003899AM26
RA File Number	05AX04002306 AM26
Licence No and Date	0511035918/24/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete and balance chemical reaction with mol. Weight and % yield on molar basis for Each export item. • Complete material balance for each export item. The case stands deferred	

Case No.	204 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003902AM26
RA File Number	05AX04002617 AM26
Licence No and Date	0511035922/24/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following • Copy of CIB registration showing approved composition of each item. • Density of each export. The case stands deferred	

Case No.	205 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003907AM26
RA File Number	05AX04002621 AM26
Licence No and Date	0511035923/24/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Export item	Qty	Import item	Qty Recommended
FLUROXYPYR MEPTYL TECHNICAL 97.5% MINQUALITY STANDARD	1 Kg	Methyl o-(4-amino-3,5-dichloro-6-fluoropyridin-2-yloxy)acetate	0.795 Kg
		2-Octanol	0.385 Kg
FLUROXYPYR MEPTYL TECHNICAL 98% MINQUALITY STANDARD	1 Kg	Methyl o-(4-amino-3,5-dichloro-6-fluoropyridin-2-yloxy)acetate	0.795 Kg
		2-Octanol	0.385 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	206 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	CARBORUNDUM UNIVERSAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003938AM26
RA File Number	04AX04000804 AM26
Licence No and Date	0411010648/27/10/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export item: Aluminium Oxide - Fused Alumina Grains Qty.: 3008 MT Import Item: Aluminium Oxide (Synthetic Aluminium Oxide) Qty.: 1.04MT/MT of export item RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP	

Case No.	207 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003975AM26
RA File Number	03AX04003670 AM26

Licence No and Date	0311048544/30/10/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	208 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003986AM26
RA File Number	03AX04003560 AM26
Licence No and Date	0311048585/30/10/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
1. To give complete chemical reaction, starting from raw materials asked for, indicating molecular weight of both reactants and products with yield of the reaction. 2. Based on yield of the reaction, calculate the requirement of raw materials/chemicals also justification for the yield. 3. The commercial value of the byproducts, if any.	
The case stands deferred	

Case No.	209 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003988AM26
RA File Number	10AX04000233 AM26
Licence No and Date	1011003501/30/10/2025
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm has requested the fixation of norms. After detailed deliberation, the committee decided that in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case

Case No.	210 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00003997AM26
RA File Number	05AX04002699 AM26
Licence No and Date	0511036026/31/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Specification and function of UV Protective Film in the laminates and also wastage of raw materials for the manufacture of export item.
- Calculation of the requirement of UV Protective Film in the laminates and to submit the production/ consumption data (based on 10 mm thickness basis as per SION) for this item for the last three years duly certified by CS of the company.
- Compare the requirement with SION H-68 and it is observed that tissue has been replaced with UV Protective Film with different weight, therefore, to give quantity consideration of the item.

The case stands deferred

Case No.	211 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	OAN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004009AM26
RA File Number	13AX04000235 AM26
Licence No and Date	1311004313/31/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda, and after detailed deliberation, the committee decided to defer the case for further examination and comments from the technical authority.

The case stands deferred.

Case No.	212 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026

and Date	
HQ File Number	HQRNORM APPLY 00004017AM26
RA File Number	03AX04003809 AM26
Licence No and Date	0311048622/31/10/2025
Norms Committee Decision: The committee considered the case as per the agenda, and after detailed deliberation, the committee decided to defer the case for further examination and comments from the technical authority. The case stands deferred	

Case No.	213 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004031AM26
RA File Number	04AX04000824 AM26
Licence No and Date	0411010680/03/11/2025
Norms Committee Decision: The committee considered the case as per the agenda, and after detailed deliberation, the committee decided to defer the case for further examination and comments from the technical authority. The case stands deferred.	

Case No.	214 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004034AM26
RA File Number	03AX04003695 AM26
Licence No and Date	0311048651/03/11/2025
Norms Committee Decision: The committee considered the case as per the agenda, and after detailed deliberation, the committee decided to defer the case for further examination and comments from the technical authority. The case stands deferred.	

Case No.	215 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026

and Date																						
HQ File Number	HQRNORM APPLY 00004039AM26																					
RA File Number	09AX04000819 AM26																					
Licence No and Date	0911010807/03/11/2025																					
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item Name: SELF ADHESIVE PAPER (165 GSM +/- 10%) ((Containing COATED ONE SIDE PAPER C1S &: CLAY COATED KRAFT PAPER) Qty. : 1500000.0 Sq. mt Import Items: <table border="1"> <thead> <tr> <th>S.No.</th> <th>Item Description</th> <th>Quantity recommended</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>COATED ONE SIDE PAPER C1S/COATED PAPER C2S GLOSS/COATED PAPER C2S TOP TOPKOTE 80 GSM +/-20% VARIOUSWIDTHS</td> <td>1.04 Sq. Mt/Sq.mt of export item</td> </tr> <tr> <td>2.</td> <td>RELEASE BASE PAPER-GLASSINE / GLASSINE PAPER 55 GSM +/- 15%-VARIOUS COLOURS-VARIOUS WIDTHS</td> <td>1.04 Sq. Mt/Sq.mt of export item</td> </tr> <tr> <td>3.</td> <td>PLASTICIZER OIL / RUBBER PLASTICIZER</td> <td>0.00396 kg/Sq.mt of export item</td> </tr> <tr> <td>4</td> <td>Hydrocarbon Resins</td> <td>0.01224 kg/Sq.mt of export item</td> </tr> <tr> <td>5</td> <td>Thermoplastic Elastomer SIS</td> <td>0.00624 kg/Sq.mt of export item</td> </tr> <tr> <td>6.</td> <td>ROSIN ESTER RESIN / KOMOTAC RESIN / DERTOLINE</td> <td>0.00156 kg/Sq.mt of export item</td> </tr> </tbody> </table> RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		S.No.	Item Description	Quantity recommended	1.	COATED ONE SIDE PAPER C1S/COATED PAPER C2S GLOSS/COATED PAPER C2S TOP TOPKOTE 80 GSM +/-20% VARIOUSWIDTHS	1.04 Sq. Mt/Sq.mt of export item	2.	RELEASE BASE PAPER-GLASSINE / GLASSINE PAPER 55 GSM +/- 15%-VARIOUS COLOURS-VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item	3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item	4	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item	5	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item	6.	ROSIN ESTER RESIN / KOMOTAC RESIN / DERTOLINE	0.00156 kg/Sq.mt of export item
S.No.	Item Description	Quantity recommended																				
1.	COATED ONE SIDE PAPER C1S/COATED PAPER C2S GLOSS/COATED PAPER C2S TOP TOPKOTE 80 GSM +/-20% VARIOUSWIDTHS	1.04 Sq. Mt/Sq.mt of export item																				
2.	RELEASE BASE PAPER-GLASSINE / GLASSINE PAPER 55 GSM +/- 15%-VARIOUS COLOURS-VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item																				
3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item																				
4	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item																				
5	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item																				
6.	ROSIN ESTER RESIN / KOMOTAC RESIN / DERTOLINE	0.00156 kg/Sq.mt of export item																				

Case No.	216 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	BWF TEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004044AM26
RA File Number	31AX04000331 AM26
Licence No and	3111005423/04/11/2025

Date	
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Weight of Export and import items in Kg term. • GSM of Woven felt of import item. • To indicate indigenous items to use in export item and accordingly to mention in 4 E. • Complete calculation of requirement of raw materials (both imported and indigenous) based on CAD etc., indicating wastage. The case stands deferred	

Case No.	217 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004047AM26
RA File Number	10AX04000236 AM26
Licence No and Date	1011003509/04/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	218 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	G P T PHARMACEUTICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004050AM26		
RA File Number	09AX04000817 AM26		
Licence No and Date	0911010811/04/11/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Qty	Import item	Qty. Recommended
PANCREATIN ENTERIC COATED PELLETS 70% (Containing Lipase Enzyme 70 USP	1 Kg	PANCREATIN% (Containing Lipase Enzyme 85 USP Units/mg as per	0.832 kg.

Units/mg as per COA of export item)		COA of import item)	
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	219 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004095AM26
RA File Number	04AX04000825 AM26
Licence No and Date	0411010697/06/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	220 / NC/4/MEET/Apr/202627/2										
Case Status	Case Approved										
Party Name	MLJ INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026										
HQ File Number	HQRNORM APPLY 00004097AM26										
RA File Number	05AX04002778 AM26										
Licence No and Date	0511036125/06/11/2025										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>CLAY COATED PE PAPER((Net Content of Uncoated Paper 185 MTS) (130-225 GSM))</td><td>200.000 MT</td><td>UNCOATED PAPER (130-225 GSM)</td><td>1.02MT/MT content in the export item</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	CLAY COATED PE PAPER((Net Content of Uncoated Paper 185 MTS) (130-225 GSM))	200.000 MT	UNCOATED PAPER (130-225 GSM)	1.02MT/MT content in the export item
Export Item	Qty	Import item	Qty. Recommended								
CLAY COATED PE PAPER((Net Content of Uncoated Paper 185 MTS) (130-225 GSM))	200.000 MT	UNCOATED PAPER (130-225 GSM)	1.02MT/MT content in the export item								
Note:-GSM of export item should be matched with GSM of import item.											
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	221 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred

Party Name	ADAMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004129AM26
RA File Number	34AX04000631 AM26
Licence No and Date	3411007169/07/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	222 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004138AM26		
RA File Number	05AX04002784 AM26		
Licence No and Date	0511036156/07/11/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation, the committee decided to fix the norms on repeat basis of Advance auth no-0511025775 dated 29.05.2024, NC Meeting No-NC/4/MEET/Dec/202526/15 dated 19.12.2025 as under:			
Export description	Qty	Import Description	Qty. recommended
Metalaxyl Technical 97%	1 Kg	Methoxy Acetic Acid	0.420 kg
		METHYL 2-CHLOROPROPIONATE	0.730 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	223 / NC/4/MEET/Apr/202627/2		
Case Status	Case Deferred		
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004139AM26		
RA File Number	13AX04000273 AM26		
Licence No and Date	1311004337/07/11/2025		

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- COA report of Palladium Sponge from foreign supplier, indicating Palladium content.
- COA report of Palladium solutions indicating content of Palladium.
- Based on COA report of raw material, calculate the requirement of solution.
- Manufacturing process indicating indigenous raw material to use in 4 E table.

The case stands deferred

Case No.	224 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	Novel Reliable Technologies
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004141AM26
RA File Number	09AX04000843 AM26
Licence No and Date	0911010830/07/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- COA report of Export item, indicating composition.
- Indigenous items to use/blend with import item, in manufacturing export item and accordingly, to fill 4 E table.
- Based on composition of export item, calculate the requirement of import item.

The case stands deferred

Case No.	225 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SUPERTECH FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004148AM26
RA File Number	05AX04002820 AM26
Licence No and Date	0511036173/07/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred

Case No.	226 / NC/4/MEET/Apr/202627/2
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Case Status	Case Deferred
Party Name	PRINTEX INKS & COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004157AM26
RA File Number	03AX04003996 AM26
Licence No and Date	0311048821/10/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	227 / NC/4/MEET/Apr/202627/2									
Case Status	Case Approved									
Party Name	STIC ON PAPERS PRIVATE LIMITED									
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026									
HQ File Number	HQRNORM APPLY 00004167AM26									
RA File Number	09AX04000850 AM26									
Licence No and Date	0911010840/10/11/2025									
Norms Committee Decision:										
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:										
Export Item Name: SELF ADHESIVE PAPER (220 GSM +/- 20%)) ((Containing COATED ONE SIDE PAPER C1S/ C2S GLOSS/ TOP TOPKOTE)										
Qty.: 2000000.0 Sq. mt										
Import Items:										
<table><tr><th>S.No.</th><th>Item Description</th><th>Quantity recommended</th></tr><tr><td>1.</td><td>COATED ONE SIDE PAPER C1S/COATED PAPER C2S GLOSS/COATED PAPER C2S TOP TOPKOTE / COATED PAPER 80 GSM+/-20%VARIOUSWIDT</td><td>1.04 Sq. Mt/Sq.mt of export item</td></tr><tr><td>2.</td><td>CLAY COATED KRAFT PAPER/ONE SIDE COATED PAPER-VARIOUS GRADES-120GSM +/- 20% - VARIOUS WIDTHS</td><td>1.04 Sq. Mt/Sq.mt of export item</td></tr></table>		S.No.	Item Description	Quantity recommended	1.	COATED ONE SIDE PAPER C1S/COATED PAPER C2S GLOSS/COATED PAPER C2S TOP TOPKOTE / COATED PAPER 80 GSM+/-20%VARIOUSWIDT	1.04 Sq. Mt/Sq.mt of export item	2.	CLAY COATED KRAFT PAPER/ONE SIDE COATED PAPER-VARIOUS GRADES-120GSM +/- 20% - VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item
S.No.	Item Description	Quantity recommended								
1.	COATED ONE SIDE PAPER C1S/COATED PAPER C2S GLOSS/COATED PAPER C2S TOP TOPKOTE / COATED PAPER 80 GSM+/-20%VARIOUSWIDT	1.04 Sq. Mt/Sq.mt of export item								
2.	CLAY COATED KRAFT PAPER/ONE SIDE COATED PAPER-VARIOUS GRADES-120GSM +/- 20% - VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item								

3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item
4	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item
5	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item
6.	ROSIN ESTER RESIN / KOMOTAC RESIN / DERTOLINE	0.00156 kg/Sq.mt of export item

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	228 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004169AM26
RA File Number	05AX04002844 AM26
Licence No and Date	0511036194/10/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Items; MODIFIED CLAY (moisture content of 0.7%)

Quantity: 226800.0 KILOGRAMS

Import Items:

S.No.	Item Description	Qty. recommend per Kg of Export
1	BENTONITE	0.722 kg
2	(DHT-MA) ALKYL AMINE	0.360 kg
3	BENZYL CHLORIDE	0.056 Kg
4	ISO PROPYL ALCOHOL	0.085 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	229 / NC/4/MEET/Apr/202627/2
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Case Status	Case Approved	
Party Name	GRASIM INDUSTRIES LTD	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026	
HQ File Number	HQRNORM APPLY 00004177AM26	
RA File Number	34AX04000653 AM26	
Licence No and Date	3411007183/10/11/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:		
Export Item Name: HARDENER EPOTEC TH 7257, HARDENER EPOTEC TH7257E, 1005368 : hardener 175 - Alternet Code		
Qty; 1000.0 MT		
Import item;		
S. no	Item description	Qty.
1	Jeffamine (R) D-230 OR Baxxodur (R) EC 301 OR Polyetheramine D-230 OR Amine-Terminated Polyether ZD-123 WANAMINE 8100	0.4569 MT/MT of the Export
2	Jeffamine (R) D-400 (Diaminopolypropylene Glycol) OR Polyetheramine D-400 OR Baxxodur (R) EC 302 OR Amine-TerminatedPolyetherZD-140O R Polyether Amine MA240)	0.0863 MT/MT of the Export
3	Isophorone Diamine (IPDA) OR Vestamin IPD	0.3434 MT/MT of the Export
4	Jeffamine (R) T-403 (Polyetheramine T 403) OR Baxxodur (R) EC 310 OR Amine-Terminated Polyether ZT-143 OR PolyetheramineT-403	0.1144 MT/MT of the Export
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP		

Case No.	230 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004187AM26
RA File Number	05AX04002758 AM26

Licence No and Date	0511036218/11/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	231 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004194AM26
RA File Number	08AX04001274 AM26
Licence No and Date	0811016625/11/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item:1

Sl. No.	Item Description	Quantity (KG) for norms
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS: 6MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG
2.	PHENOL	3.344 KG
3.	MELAMINE	0.362 KG
4.	Acrylic film	deleted, as not given in SION and no details

Note: 1. The above norms are based on 10 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	232 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GREENLAM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004208AM26
RA File Number	05AX04002859 AM26
Licence No and Date	0511036249/12/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Manufacturing process indicating stage wise wastage of each raw material.
2. Justification of higher wastage of Raw materials for the manufacturing export item.
3. Reason for asking Import items Methanol and Urea at two places.
4. Compare the requirement of raw materials with similar productss with SION fixed at Handbook of Procedure Vol II. or ask the requirement in similar style of laminates, as thickness ranges from 4.0 mm to 54 mm and accordingly, calculating the requirement of each raw material

The case stands deferred

Case No.	233 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004218AM26

RA File Number	52AX04000254 AM26
Licence No and Date	5211017858/12/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following 1. To indicate specific article of Export, as only Articles made by Paper board has been mentioned in application. 2. Manufacturing process indicating size/dimension of article/s and giving CAD of each type of article. 3. Calculation based on CAD of the export item indicating net content of each import item and wastage separately with justification of wastage. 4. To specify the use of Metalized polyester film with function in the export item/s. The case stands deferred	

Case No.	234 / NC/4/MEET/Apr/202627/2	
Case Status	Case Approved	
Party Name	HUBERGROUP INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026	
HQ File Number	HQRNORM APPLY 00004226AM26	
RA File Number	03AX04004080 AM26	
Licence No and Date	0311048926/12/11/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:		
Export Product: NewV UV PANTONE PAPER PRINTING INK IN VARIOUS COLORS (PIGMENT content 22% +/- 3% AND SOLID CONTENT 78 % + /- 3 %) Total export 150000.0 Kg		
Qty.: 1.0 Kg		
Import item:		
S. No.	Description of Items	Qty
		per Kg
1	ORGANIC PIGMENT	0.2273
2	POLYESTER ACRYLATE - D	0.3283
3	POLYESTER ACRYLATE - P	0.3254

4	TALC PC-07	0.0222
5	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0333
6	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE(TMPE0TA)	0.0278
7	BUTYLATED HYDROXY TOULENE	0.0033
8	SOLSPERSE 39000	0.0412
9	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0016

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	235 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	DOLPHIN POLYFILL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004243AM26
RA File Number	24AX04000340 AM26
Licence No and Date	2411005039/13/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item: PLASTIC COLOR MASTER BATCHES (Containing 50.49% TITANIUM DIOXIDE TIO2)

Qty.; 100000.0 Kg

Import Item;

S.no.	Item description	Qty. recommended
1	TITANIUM DIOXIDE TIO2	51500.0 Kg
2	RELAVANT POLYMERS LLDPE	33000.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	236 / NC/4/MEET/Apr/202627/2
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Case Status	Case Deferred
Party Name	SOLITUDE FLAME PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004249AM26
RA File Number	05AX04001894 AM26
Licence No and Date	0511036308/14/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following 1. Manufacturing process indicating stage wise wastage of each raw material. 2. Photograph of end product with drawing/design indicating dimension with highlighting different items to use. 3. The Function application of import items- Glass Filter (Bottle) and Ceramic Filter (Bottle) and whether these are consumable/machine parts. 4. Calculation indicating net content and wastage separately of each of input including indigenous inputs giving whether raw material/consumable/component/machine part as the case may be. The case stands deferred	

Case No.	237 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SKAPS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004254AM26
RA File Number	04AX04000844 AM26
Licence No and Date	0411010753/14/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To indicate weight of Export item in kg terms. • Net import and indigenous content in each export item and accordingly, to fill 4 E table for both imported and indigenous items (with its description and wastage per unit). • The import of various items- (Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics – Cellular) in one head could not be understood, it is to be clarified. • Proper Manufacturing process, starting from highlighting raw materials to end process and also End use of each export item. The case stands deferred	

Case No.	238 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved

Party Name	SCHOELLER INDIA INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004280AM26		
RA File Number	03AX04004145 AM26		
Licence No and Date	0311049036/17/11/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Inkjet paper -Size - with one side exceeding 3.0 inch (76.2mm) and other side not exceeding 16.5 inch (420mm)(Inkjet paper -Size - with one side exceeding 3.0 inch (76.2mm) and other side not exceeding 16.5 inch (420mm) (Net Content of Inkjet paper in JUMBO REEL (Width: 1590MM/ 867MM/ 667MM), GSM 200 +/- 5% is 7,62,832.69 Sqm)	762832.0 SQM	Inkjet paper in JUMBO REEL (Width: 1590MM/ 867MM/ 667MM), GSM 200 +/- 5%(Inkjet paper in JUMBO REEL (Width: 1590MM/ 867MM/ 667MM), GSM 200 +/- 5%)	785,717.00 Kg
Inkjet paper -Size - with one side exceeding 3.0 inch (76.2mm) and other side not exceeding 16.5 inch (420mm)(Inkjet paper -Size - with one side exceeding 3.0 inch (76.2mm) and other side not exceeding 16.5 inch (420mm) (Net Content of Inkjet paper in JUMBO REEL (Width: 1590MM/ 867MM/ 667MM), GSM 265 +/- 5% is 4,52,049.04 Sqm)	452049.0 SQM	Inkjet paper in JUMBO REEL (Width: 1590MM/ 867MM/ 667MM), GSM 265 +/- 5%(Inkjet paper in JUMBO REEL (Width: 1590MM/ 867MM/ 667MM), GSM 265 +/- 5%)	465,610.47 Kg
Inkjet paper -Size - with one side exceeding 3.0 inch (76.2mm) and other side not exceeding 16.5 inch (420mm)(Inkjet paper -Size - with one side exceeding 3.0 inch (76.2mm) and other side not exceeding 16.5 inch (420mm) (Net Content of Inkjet paper in SHEET FORM with one side exceeding 666mm & other side 932mm, GSM 200 +/- 5% is 4,35,504.81 Sqm)	435504.0 SQM	Inkjet paper in SHEET FORM with one side minimum side exceeding 666mm & other side 932mm, GSM 200 +/- 5%(Inkjet paper in SHEET FORM with one side minimum side exceeding 666mm & other side 932mm, GSM 200 +/- 5%)	448,569.12 kg
Inkjet paper -Size - with one side exceeding 3.0 inch (76.2mm) and other side not exceeding 16.5	580673.0 SQM	Inkjet paper in SHEET FORM with one side minimum side	598,093.19 Kg

inch (420mm)(Inkjet paper -Size - with one side exceeding 3.0 inch (76.2mm) and other side not exceeding 16.5 inch (420mm) (Net Content of Inkjet paper in SHEET FORM with one side exceeding 666mm & other side 932mm, GSM 265 +/- 5% is 5,80,673.08 Sqm)		exceeding 666mm & other side 932mm, GSM 265 +/- 5%(Inkjet paper in SHEET FORM with one side minimum side exceeding 666mm & other side 932mm, GSM 265 +/- 5%)	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	239 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HAMLAI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004295AM26
RA File Number	08AX04001286 AM26
Licence No and Date	0811016720/18/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	240 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	NOOR PRINT
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004301AM26
RA File Number	03AX04004158 AM26
Licence No and Date	0311049104/18/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	241 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DOLPHIN COLORTEK PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004303AM26
RA File Number	24AX04000348 AM26
Licence No and Date	2411005047/18/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - To indicate the indigenous material (s)/chemicals to use in making the export item and accordingly, to fill in 4 E table and - To indicate composition of export item. The case stands deferred.	

Case No.	242 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004309AM26
RA File Number	13AX04000287 AM26
Licence No and Date	1311004365/18/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - COA report of Spent Platinum Catalyst Solution from foreign supplier. - Based on COA report of raw material, calculate the requirement of solution. - Manufacturing process indicating indigenous raw material to use in 4 E table The case stands deferred	

Case No.	243 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004312AM26
RA File Number	10AX04000245 AM26
Licence No and Date	1011003528/18/11/2025
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm has requested the fixation of norms. After detailed deliberation, committee decided that in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case

Case No.	244 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004328AM26
RA File Number	09AX04000884 AM26
Licence No and Date	0911010910/19/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item Name: SELF ADHESIVE PAPER (165 GSM +/- 10%) ((Containing COATED ONE SIDE PAPER C1S/ C2S GLOSS/ TOP TOPKOTE)

Qty.: 1500000.0 Sq. mt

Import Items:

S.No.	Item Description	Quantity recommended
1.	COATED ONE SIDE PAPER C1S/ COATED PAPER C2S GLOSS / COAT ED PAPER C2S TOP TOPK OTE 80 GSM +/- 20%VARIOUSWIDTHS	1.04 Sq. Mt/Sq.mt of export item
2.	RELEASE BASE PAPER - GLASSI NE / GLASSI NE PAPER 55 GSM +/- 15%- VARIO US COLOURSVARIO US WIDTH S	1.04 Sq. Mt/Sq.mt of export item
3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item
4	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item
5	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item
6.	ROSIN ESTER RESIN / KOMOTAC RESIN / DERTOLINE	0.00156 kg/Sq.mt of export item

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	245 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004331AM26
RA File Number	09AX04000887 AM26
Licence No and Date	0911010912/19/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under

Export Item Name: SELF ADHESIVE PAPER (165 GSM +/- 10%)((Containing COATED ONE SIDE PAPER C1S/ C2S GLOSS/ TOP TOPKOTE)

Qty.: 1500000.0 Sq. mt

Import Items:

S.No.	Item Description	Quantity recommended
1.	COATED ONE SIDE PAPER C1S/ COATED PAPER C2S GLOSS / COAT ED PAPER C2S TOP TOPK OTE 80 GSM +/- 20%VARIOUSWIDTHS	1.04 Sq. Mt/Sq.mt of export item
2.	RELEASE BASE PAPER - GLASSI NE / GLASSI NE PAPER 55 GSM +/- 15%- VARIO US COLOURSVARIO US WIDTH S	1.04 Sq. Mt/Sq.mt of export item
3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item
4	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item
5	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item
6.	ROSIN ESTER RESIN / KOMOTAC RESIN / DERTOLINE	0.00156 kg/Sq.mt of export item

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	246 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004336AM26
RA File Number	03AX04004174 AM26
Licence No and Date	0311049139/19/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under

Wastage 1.0%

Export item	Qty	S. No	Import item	Qty.Recommended per kg of export
NEWV UV PAPER PRINTING INK BLACK (Pigment Content 27.5% +/- 5% Solid Content 72.5% +/- 5%)	300000Kg	1	CARBON BLACK	0.27475
		2	BUTYLATED HYDROXY TOULENE	0.00235
		3	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.02003
		4	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00118
		5	TALC PC-07	0.02222
		6	LITHOSPERSE 7005 CS (Kaolin Clay)	0.02333
		7	POLYESTER ACRYLATE P	0.38354
		8	POLYESTER ACRYLATE D	0.28202
		9	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00083

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	247 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred

Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004348AM26
RA File Number	08AX04001185 AM26
Licence No and Date	0811016754/19/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	248 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004364AM26
RA File Number	03AX04004245 AM26
Licence No and Date	0311049176/20/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Chemical name of PMT RK 802 and whether there is chemical reaction of the inputs or simple mixing is there, if, chemical reaction is there, then to give chemical reaction indicating molecular weight of both reactant band products and yield. • COA report on Export item giving composition. • Calculation of requirement of raw materials, indicating net content and wastage separately and also to indicate indigenous raw materials to use and accordingly to fill the 4 E table. • In production/ consumption Data the ratio of two chemicals is shown as 50: 50% of two chemicals where in application it is 85:15% which is to be clarified. The case stands deferred	

Case No.	249 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004366AM26
RA File Number	03AX04004210 AM26
Licence No and Date	0311049179/20/11/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	250 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004372AM26
RA File Number	03AX04004252 AM26
Licence No and Date	0311049185/20/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export details			Import details	
S.No.	description	Quantity in Kgs.	Import description	Quantity recommended in Kgs
1	Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.	1,28,807	Sketch Paper / Drawing Paper 100 GSM	1,07,000

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	251 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004373AM26
RA File Number	03AX04004249 AM26
Licence No and Date	0311049186/20/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export details			Import details	
S.No	description	Quantity in Kgs.	Import description	Quantity recommended in Kgs
1	Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.	1,28,807	Sketch Paper / Drawing Paper 100 GSM	1,07,000

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	252 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004377AM26
RA File Number	10AX04000248 AM26
Licence No and Date	1011003531/20/11/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested thefixation of norms. After detailed deliberation, committee decided that in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case

Case No.	253 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004385AM26
RA File Number	10AX04000247 AM26
Licence No and Date	1011003533/20/11/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested thefixation of norms. After detailed deliberation, committee decided that in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case

Case No.	254 / NC/4/MEET/Apr/202627/2				
Case Status	Case Approved				
Party Name	PIONEER STATIONERY PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026				
HQ File Number	HQRNORM APPLY 00004405AM26				
RA File Number	03AX04004264 AM26				
Licence No and Date	0311049229/21/11/2025				
Norms Committee Decision:					
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:					
Export details			Import details		
S.No	description	Quantity in Kgs.	Import description	Quantity recommended in Kgs	
1	Sketch Book / Drawing Book, Net content of Paper of GSM 115 +/-10% is 23,364.49 Kgs.	31,000.00	Paper of GSM 115 +/- 10%	25,000.00	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP					

Case No.	255 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	CHEMTATVA CHIRAL SOLUTIONS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004411AM26		
RA File Number	09AX04000724 AM26		
Licence No and Date	0911010949/21/11/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
Iodomethane-D3	1 kg.	Methanol- D4 99.8%D	0.290 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	256 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004412AM26
RA File Number	05AX04003002 AM26
Licence No and Date	0511036489/21/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Size/dimension of paper sheet to export. • Size/dimension of ALUMINIUM FOIL of Import item. • To indicate Indigenous items to use with quantity per kg of export item and wastage percentage. The case stands deferred	

Case No.	257 / NC/4/MEET/Apr/202627/2								
Case Status	Case Approved								
Party Name	G P T PHARMACEUTICALS PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026								
HQ File Number	HQRNORM APPLY 00004414AM26								
RA File Number	09AX04000901 AM26								
Licence No and Date	0911010955/21/11/2025								
Norms Committee Decision:									
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:									
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>PANCREATIN ENTERIC COATED PELLETS 70% (Containing Lipase Enzyme 70 USP Units/mg as per COA of export item)</td><td>1 Kg</td><td>PANCREATIN% (Containing Lipase Enzyme 85 USP Units/mg as per COA of import item)</td><td>0.832 kg.</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	PANCREATIN ENTERIC COATED PELLETS 70% (Containing Lipase Enzyme 70 USP Units/mg as per COA of export item)	1 Kg	PANCREATIN% (Containing Lipase Enzyme 85 USP Units/mg as per COA of import item)	0.832 kg.
Export Item	Qty	Import item	Qty. Recommended						
PANCREATIN ENTERIC COATED PELLETS 70% (Containing Lipase Enzyme 70 USP Units/mg as per COA of export item)	1 Kg	PANCREATIN% (Containing Lipase Enzyme 85 USP Units/mg as per COA of import item)	0.832 kg.						
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.									

Case No.	258 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004432AM26

RA File Number	32AX04000552 AM26		
Licence No and Date	3211010112/24/11/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	259 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	KANSONS ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004438AM26
RA File Number	08AX04001360 AM26
Licence No and Date	0811016794/24/11/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.	
The case stands deferred.	

Case No.	260 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	CHEMICO CHEMICALS PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004456AM26		
RA File Number	05AX04003074 AM26		
Licence No and Date	0511036543/25/11/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and taking cue from repeat norms for AA No- 0511034332 dated 06.08.2025 Nc Meeting NC/4/MEET/Apr/202627/1, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended

ANTIMONY TRIOXIDE WITH 3% MEG COATED	1 Kg	ANTIMONY TRIS ETHYLENE GLYCOXIDE(Total Antimony Content Avg 56.75 %)	1.51 Kg
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	261 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	WIKAS PRINTING AND CARRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004459AM26
RA File Number	31AX04000364 AM26
Licence No and Date	3111005503/25/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	262 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NARMADA GELATINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004468AM26
RA File Number	56AX04000234 AM26
Licence No and Date	5611004416/25/11/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	263 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved

Party Name	SUNSHIELD CHEMICALS LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026	
HQ File Number	HQRNORM APPLY 00004470AM26	
RA File Number	03AX04004323 AM26	
Licence No and Date	0311049285/26/11/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:		
Export Item Name: SUNCON 100 A (OCTYLATED BUTYLATED DI PHENYLAMINE)		
Qty.: 1.0 Kg		
Import Item;		
S. No	Item description	Qty
1	DI ISO BUTYLENE	0.443 Kg
2	DI PHENYLAMINE	0.564 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	264 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	VISHNU STRONTIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004485AM26
RA File Number	26AX04000029 AM26
Licence No and Date	2611002116/26/11/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• COA report of both Import (from foreign supplier) and Export items. • A balanced chemical reaction indicating molecular weight of reactant and products with yield of reaction with justification. • Calculation of requirement of raw materials based on COA report of import and export items	
The case stands deferred	

Case No.	265 / NC/4/MEET/Apr/202627/2
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Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004496AM26
RA File Number	03AX04004286 AM26
Licence No and Date	0311049312/27/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	266 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	COCREATE GLOBAL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004508AM26
RA File Number	07AX04001469 AM26
Licence No and Date	0711016301/27/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	267 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004513AM26
RA File Number	05AX04003102 AM26
Licence No and Date	0511036612/28/11/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - To indicate the quantity of: GLASSINE PAPER, POLYPROPYLENE FILM and ONE SIDE COATED PAPER C1s in Sq. meters, as export item is in square meters. - Adhesive coating of Gram/Sq. Mt in Export item.	

- The percentage of Solid content in the Hot Melt Adhesive

The case stands deferred

Case No.	268 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004514AM26
RA File Number	10AX04000251 AM26
Licence No and Date	1011003540/28/11/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested for fixation of norms. After detailed deliberation, committee decided that in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	269 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004549AM26		
RA File Number	32AX04000575 AM26		
Licence No and Date	3211010154/01/12/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty Recommended
GELATINE	1 Kg	GEL BONES	3.92 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	270 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DOLPHIN POLYFILL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004571AM26

RA File Number	24AX04000365 AM26
Licence No and Date	2411005087/02/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - To indicate the indigenous material (s)/chemicals to use in making the export item and accordingly, to fill in 4 E table. - To indicate composition of export item. The case stands deferred	

Case No.	271 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004578AM26
RA File Number	52AX04000277 AM26
Licence No and Date	5211018222/03/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - Size, drawing and GSM of cup and giving CAD of the making cup. - Whether it is printed outside and if so, reason for not writing in export description. - Calculation based on CAD of the export item indicating net content of each import item and wastage separately with justification of wastage. The case stands deferred	

Case No.	272 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004579AM26
RA File Number	52AX04000276 AM26
Licence No and Date	5211018223/03/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: To indicate specific article of Export, as only 'Articles made of uncoated Paper board' has been mentioned in	

application.

- Manufacturing process indicating size/dimension of article/s and giving CAD of the each type of article.
- Calculation based on CAD of the export item, indicating net content of each import item and wastage separately with justification of wastage.
- Whether it is printed out side and if so, reason for not writing in export description.

The case stands deferred

Case No.	273 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004581AM26
RA File Number	04AX04000939 AM26
Licence No and Date	0411010863/03/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred	

Case No.	274 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	WICTOR CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004595AM26
RA File Number	05AX04003187 AM26
Licence No and Date	0511036752/03/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating stage wise wastage of raw materials with justification of wastage claimed. • To indicate the chemical name of each type of Resin – Hardener and Monomer Resin Y-140 • COA report indicating, composition of Export item and also to indicate indigenous items to use in making export item and accordingly to fill 4 E table. The case stands deferred	

Case No.	275 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026	
HQ File Number	HQRNORM APPLY 00004599AM26	
RA File Number	09AX04000934 AM26	
Licence No and Date	0911011005/04/12/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:		
Export Item Name: SELF ADHESIVE PAPER (160 GSM +/- 10%) ((Containing THERMAL PAPER/DIRECT THERMAL)		
Qty.: 2500000.0 Sq. mt		
Import Items:		
S.No.	Item Description	Quantity recommended
1.	THERMAL PAPER/DIRECT THERMAL VARIOUS GRADES-70GSM +/- 10% -VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item
2.	RELEASE BASE PAPER GLASSINE / GLASSINE PAPER 55 GSM +/- 15%-VARIOUS COLOURS-VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item
3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item
4	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item
5	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item
6.	ROSIN ESTER RESIN / KOMOTAC RESIN / DERTOLINE	0.00156 kg/Sq.mt of export item
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	276 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SKAPS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004600AM26
RA File Number	04AX04000959 AM26
Licence No and Date	0411010870/04/12/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- To indicate weight of Export item in kg terms.
- Net import and indigenous content in each export item and accordingly, to fill 4 E table for both imported and indigenous items (with its description and wastage per unit).
- The import of various items- (Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics – Cellular) in one head could not be understood, it is to be clarified.
- Proper Manufacturing process, starting from highlighting raw materials to end process and also End use of each export item.

The case stands deferred

Case No.	277 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	KHURANA OLEO CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004639AM26
RA File Number	30AX04000335 AM26
Licence No and Date	3011008067/05/12/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.	
The case stands deferred.	

Case No.	278 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004643AM26
RA File Number	05AX04003239 AM26
Licence No and Date	0511036789/05/12/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.	
The case stands deferred.	

Case No.	279 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004644AM26
RA File Number	10AX04000264 AM26
Licence No and Date	1011003549/05/12/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested the fixation of norms. After detailed deliberation, the Committee decided that in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	280 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004688AM26
RA File Number	52AX04000284 AM26
Licence No and Date	5211018359/09/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To indicate specific article of Export, as only 'Articles made from Paper board' has been mentioned in application. • Manufacturing process indicating size/dimension of article/s and giving CAD of each type of article. • Calculation based on CAD of the export item indicating net content of each import item and wastage separately with justification of wastage. • To specify the use of Metalized polyester film with function in the export item/s. The case stands deferred	

Case No.	281 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004692AM26
RA File Number	32AX04000577 AM26
Licence No and Date	3211010210/09/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item; MAGNESIA REFRACTORY CUPLES & BULLION BLOCKS	

Qty.; 216MT

Import item; DEAD BURNT MAGNESITE KM VABLI 0-15 MM

Qty: 0.9933 MT/MT of Export item

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	282 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004696AM26
RA File Number	03AX04004561 AM26
Licence No and Date	0311049633/09/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	283 / NC/4/MEET/Apr/202627/2			
Case Status	Case Approved			
Party Name	HUBERGROUP INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026			
HQ File Number	HQRNORM APPLY 00004718AM26			
RA File Number	03AX04004508 AM26			
Licence No and Date	0311049647/10/12/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export item	Qty	S. No	Import item	Qty. Recommended per kg of export
Offset Printing Ink Transparent White (Containing 5% Pigment +/- 2% and 48% Solid Content +/- 2%)	500000 kg	1	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.00512 kg
		2	VARNISHES (OIL SOLUBLE	0.88900 Kg

			PHENOLIC RESIN BASED VARNISH (HIGHVISCOSITY) SOLID RESINCONTENT 54%+/-2%)	
		3	POLYETHYLENE WAX COMPOUND	0.05610 Kg
		4	COXI-OXIRETARDER	0.00220 Kg
		5	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.02000 kg
		6	ALKYD RESIN NAMELY LINSEED LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.04000 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	284 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004722AM26
RA File Number	03AX04004535 AM26
Licence No and Date	0311049648/10/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA report of Import item from foreign supplier and also COA report of Export item. • A copy of minutes of Adhoc norms approved in the past by Norms Committee for the item of export. • To submit a copy of 4 E table indicating both indigenous and import items. The case stands deferred	

Case No.	285 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred

Party Name	MANGALAM INTERMEDIATES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004724AM26
RA File Number	52AX04000281 AM26
Licence No and Date	5211018405/10/12/2025
Norms Committee Decision: The committee considered the case as per the agenda, and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	286 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004773AM26
RA File Number	05AX04003275 AM26
Licence No and Date	0511036925/12/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To indicate the quantity of: GLASSINE PAPER and ONE SIDE COATED PAPER C1s in Sq. meter, as export item is in square meter. • Adhesive coating of Gram/Sq. Mt in Export item. • The percentage of Solid content in the Hot Melt Adhesive. The case stands deferred	

Case No.	287 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004816AM26
RA File Number	08AX04001559 AM26
Licence No and Date	0811017022/15/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.	

The case stands deferred.

Case No.	288 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	CHEMICO CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004828AM26
RA File Number	05AX04003353 AM26
Licence No and Date	0511036995/16/12/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and taking cue from repeat norms for AA No- 0511034332 dated 06.08.2025 Nc Meeting NC/4/MEET/Apr/202627/1, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
ANTIMONY TRIOXIDE WITH 3% MEG COATED	1 Kg	ANTIMONY TRIS ETHYLENE GLYCOXIDE(Total Antimony Content Avg 56.75 %)	1.51 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	289 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	CHEMICO CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004829AM26
RA File Number	05AX04003361 AM26
Licence No and Date	0511036996/16/12/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and taking cue from repeat norms for AA No- 0511034332 dated 06.08.2025 Nc Meeting NC/4/MEET/Apr/202627/1, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
ANTIMONY TRIOXIDE WITH 3% MEG COATED	1 Kg	ANTIMONY TRIS ETHYLENE GLYCOXIDE(Total Antimony Content Avg 56.75 %)	1.51 Kg

		56.75 %)	
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	290 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SPG GLASS FIBRE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004830AM26
RA File Number	52AX04000216 AM26
Licence No and Date	5211018525/16/12/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Manufacturing process indicating stage wise wastage of raw materials.
- Weight of Export item in kg terms and to give net import content of both Fibre Glass Yarn and Fibre Glass Roving in each type of Export item.
- Indigenous item/s per kg of Export item.

The case stands deferred

Case No.	291 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004838AM26
RA File Number	08AX04001585 AM26
Licence No and Date	0811017041/16/12/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred

Case No.	292 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004839AM26

RA File Number	08AX04001586 AM26
Licence No and Date	0811017042/16/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred	

Case No.	293 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004853AM26
RA File Number	03AX04004716 AM26
Licence No and Date	0311049870/17/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report, giving composition of Export item. • The requirement of raw materials based on composition of export item. • Literature of POUR POINT DEPRESSANT wherein composition of raw materials and other details are given. The case stands deferred	

Case No.	294 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004858AM26
RA File Number	05AX04003340 AM26
Licence No and Date	0511037038/17/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	295 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004868AM26
RA File Number	03AX04004560 AM26
Licence No and Date	0311049891/17/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	296 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004891AM26
RA File Number	10AX04000259 AM26
Licence No and Date	1011003568/18/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	297 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004947AM26
RA File Number	05AX04003412 AM26
Licence No and Date	0511037105/22/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	298 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004954AM26
RA File Number	08AX04001445 AM26
Licence No and Date	0811017114/22/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred	

Case No.	299 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004955AM26
RA File Number	08AX04001529 AM26
Licence No and Date	0811017115/22/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	300 / NC/4/MEET/Apr/202627/2		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026		
HQ File Number	HQRNORM APPLY 00004961AM26		
RA File Number	07AX04001717 AM26		
Licence No and Date	0711016528/22/12/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and taking cue from repeat norms for AA no- 0711014689 dated 11.06.2025, NC Meeting no- NC/4/MEET/Jan/202526/17 dated 28.01.2026, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended
Flufenacet Technical 98% Min	1 Kg	2-METHANESULFONYL-5 TRIFLUROMETHYL-	0.71 kg

		(1,3,4) THIADIAZOLE 98% (MSTMT)	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	301 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	S.B.CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004982AM26
RA File Number	52AX04000300 AM26
Licence No and Date	5211018656/23/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	302 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004984AM26
RA File Number	08AX04001582 AM26
Licence No and Date	0811017123/23/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • CIB & RC registration for the manufacture of Indoxacarb (9:1) Technical. • Molecular weight of both reactants and products with yield of reaction and justification. • Calculation of requirements of chemical based on yield of reaction and copy of norms, If approved in the past by norms committee. The case stands deferred	

Case No.	303 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00004985AM26

RA File Number	03AX04004673 AM26
Licence No and Date	0311050030/23/12/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	S. No	Import item	Qty Recommended per kg of export
NewV UV PAPER PRINTING INK BLUE/CYAN (Pigment Content 27.5 +/- 5% Solid Content 72.5 +/- %)	300000 Kg	1	Pigment Blue 15.3 (WC)	0.2850 Kg
		2	POLYESTER ACRYLATE (Di TMP with Dimer)	0.5150 Kg
		3	POLYETHER ACRYLATE (MGA)	0.0786 Kg
		4	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0010 Kg
		5	BUTYLATED HYDROXY TOULENE	0.0011 Kg
		6	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0011 Kg
		7	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.0009 Kg
		8	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0360 Kg
		9	TALC PC-07	0.0240 Kg
		10	POLYESTER ACRYLATE	0.0607 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

		11	THICKENING AGENT	0.0015 Kg
		12	EDTA DISODIUM	0.0020 Kg

Case No.	304 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005037AM26
RA File Number	03AX04001888 AM26
Licence No and Date	0311050134/27/12/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item; R-407C Mixed Refrigerant Gas containing 1,1,1,2 Tetrafluoroethene, Pentafluoro ethane & Difluoromethane (R-407C Mixed Refrigerant Gas containing 1,1,1,2 Tetrafluoroethene, Pentafluoro ethane & Difluoromethane

Qty.; 100 MT

Import item;

S. No	Item Description	Qty. recommended
1	1,1,1,2- TETRAFLUOROETHANE (HFC-134a) R134a	52.400 MT
2	PENTAFLUOROETHANE (HFC-125)	25.341 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	305 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005045AM26
RA File Number	05AX04003433 AM26
Licence No and Date	0511037192/29/12/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	306 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005047AM26
RA File Number	15AX04000033 AM26
Licence No and Date	1511000564/29/12/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Wastage 3%

Export Item	Qty	S.No	Import item	Qty. Recommended
U.V. Stabilizer Master Batch (Net Content of Polypropylene 0.790 MT, Antioxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export)	1.0 MT	1	Polypropylene	0.8137 MT
		2	Antioxidant	0.0103 MT
		3	U.V. Stabilizer	0.2060 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	307 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005048AM26
RA File Number	15AX04000039 AM26
Licence No and Date	1511000565/29/12/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	S.No	Import item	Qty. Recommended
Master Batches (Having Net Content of HDPE-(High Density Polyethylene) 0.900 MT, Antioxidant 0.040 MT and PE Wax 0.040 MT in Per MT Qty. of net Export))	1.0 MT	1	HDPE-(High Density Polyethylene	0.927 MT
		2	Antioxidant	0.0412 MT
		3	PE Wax	0.0412 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	308 / NC/4/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005049AM26
RA File Number	08AX04001654 AM26
Licence No and Date	0811017153/29/12/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	309 / NC/4/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	PRAKSONS EXTRACTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202627/ 2 and 17/06/2026
HQ File Number	HQRNORM APPLY 00005058AM26
RA File Number	07AX04001756 AM26
Licence No and Date	0711016571/29/12/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested for fixation of norms. After detailed deliberation, committee decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	